

**CORRIGENDUM TO FORM G  
INVITATION FOR EXPRESSION OF INTEREST  
VIVIMED LABS LIMITED  
(Under Corporate Insolvency Resolution Process)**

This corrigendum is issued to the public at large and all prospective resolution applicants in respect of the **Invitation for Expression of Interest (Form G)** published on **June 14, 2026**, under Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The following entry shall be read as forming part of the Form G:

SL.	RELEVANT PARTICULARS	
17.	<b>Details of the corporate debtor's registration status as MSME.</b>	The Corporate Debtor is registered as a Micro, Small or Medium Enterprise under the provisions of the Micro, Small and Medium Enterprises Development Act, 2006.

All other terms and conditions of the Form G published on June 14, 2026, shall remain unchanged and continue to have full force and effect.

Date: June 20, 2026  
Place: Bengaluru

  


T Narayana Swamy  
Interim Resolution Professional of Vivimed Labs Limited  
Reg. No.: IBBI/IPA-002/IP-N01078/2020-2021/13427

**FORM G**

**INVITATION FOR EXPRESSION OF INTEREST FOR  
VIVIMED LABS LIMITED  
OPERATING IN THE BUSINESS OF MANUFACTURERS OF PHARMA DOSAGE  
FORMS AT HYDERABAD, HARIDWAR, KASHIPUR AND BIDAR**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS							
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Vivimed Labs Limited PAN: AAACV6060A CIN: L02411KA1988PLC009465						
2.	Address of the registered office	Plot No. 78-A, Kolhar Industrial Area, Bidar, Karnataka – 585403						
3.	URL of website	<a href="https://www.vivimedlabs.com/">https://www.vivimedlabs.com/</a>						
4.	Details of place where majority of fixed assets are located	<p>A) Manufacturing Facilities in Hyderabad, Telangana - 2 Units</p> <p>1) <b>Pharma Unit</b> - D-125 &amp; 128, Phase III, I.D.A. Jeedimetla Village, Medchal – Malkajgiri District Hyderabad, State of Telangana 500 055</p> <p>2) <b>Pharma Unit</b> - Plot No. 8, Phase V, Ida Jeedimetla, Medchal – Malkajgiri District, Telangana,</p> <p>B) Manufacturing Facilities in Uttarakhand - 2 Units</p> <p>3) <b>Pharma Unit</b> - Plot No. 25, Kundeshwari Village, Kashipur – 244713</p> <p>4) <b>Pharma Unit (Leased Premises)</b> - D-9, 10, Old Industrial Area, Haridwar, Uttarakhand, 249401</p> <p>C) Manufacturing Facility in Bidar, Karnataka – 1 Unit</p> <p>1) Plot No. 78-A, Kolhar Industrial Area, Bidar, Karnataka – 585403 (<i>non-operational</i>)</p> <p>D) Immovable Property in Pydibheemavaram, Andhra Pradesh (As per the security interest furnished by the Secured Financial Creditor)</p>						
5.	Installed capacity of main products/ services	<p>As per the information provided by the suspended board of directors to the undersigned, the following are the installed capacities:</p> <ul style="list-style-type: none"> <li>• Tablets: 900 Million</li> <li>• Capsules: 580 Million</li> <li>• Topicals: 71 Million</li> <li>• Orals: 12 Million</li> <li>• Nasal Sprays &amp; Ophthalmics: 22.5 Million</li> </ul>						
6.	Quantity and value of main products/ services sold in last financial year	<p align="right"><b>Amount (INR) in Cr.</b></p> <table border="1"> <thead> <tr> <th align="center">Particulars</th> <th align="center">FY 2024-25</th> <th align="center">FY 2023-24</th> </tr> </thead> <tbody> <tr> <td align="center"><b>Revenue from operations</b></td> <td align="center">103.60</td> <td align="center">136.80</td> </tr> </tbody> </table> <p>(As per the Audited Financial Statements)</p> <p>Note:</p> <p>1. The statutory audit of Vivimed Labs Limited for the financial year ended March 31, 2026, is currently underway and the audited financial statements for the said financial year have accordingly not been finalised as on the date of publication of this Form G.</p>	Particulars	FY 2024-25	FY 2023-24	<b>Revenue from operations</b>	103.60	136.80
Particulars	FY 2024-25	FY 2023-24						
<b>Revenue from operations</b>	103.60	136.80						

		<p>2. The revenue from operations for the nine-month ended December 31, 2025, is INR 48.23 Cr. (<i>As per the unaudited financial results for the quarter and nine month ended December 31, 2025, submitted with the stock exchanges</i>)</p> <p>3. Any further details can be sought by sending an email at: <a href="mailto:cirp.vivimedlabslimited@hotmail.com">cirp.vivimedlabslimited@hotmail.com</a></p>
7.	Number of employees/workmen	552 ( <i>As per the information provided by the suspended board of directors</i> )
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	<p>Financial Statements: <a href="https://www.vivimedlabs.com/financials/">https://www.vivimedlabs.com/financials/</a></p> <p>List of Creditors: <a href="https://ibbi.gov.in/claims/claim-process/L02411KA1988PLC009465">https://ibbi.gov.in/claims/claim-process/L02411KA1988PLC009465</a></p> <p>Any further details can be sought by sending an email at: <a href="mailto:cirp.vivimedlabslimited@hotmail.com">cirp.vivimedlabslimited@hotmail.com</a></p>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be sought by sending an email at <a href="mailto:cirp.vivimedlabslimited@hotmail.com">cirp.vivimedlabslimited@hotmail.com</a>
10.	Last date for receipt of expression of interest	29/06/2026
11.	Date of issue of provisional list of prospective resolution applicants	09/07/2026
12.	Last date for submission of objections to provisional list	14/07/2026
13.	Date of issue of final list of prospective resolution applicants	24/07/2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29/07/2026
15.	Last date for submission of resolution plans	28/08/2026
16.	Process email id to submit Expression of Interest	<a href="mailto:cirp.vivimedlabslimited@hotmail.com">cirp.vivimedlabslimited@hotmail.com</a>
17.	Details of the corporate debtor's registration status as MSME.	The Corporate Debtor is registered as a Micro, Small or Medium Enterprise under the provisions of the Micro, Small and Medium Enterprises Development Act, 2006.




T Narayana Swamy

Interim Resolution Professional

**Reg. No.:** IBBI/IPA-002/IP-N01078/2020-2021/13427

**Reg. Address:** No. 15, Shubhadeepa, 7<sup>th</sup> Cross, Bhuvaneshwarinagar, Hebbal Kempapura, Bangalore North, Near Shakthi Ganapathi Temple, Bangalore, Karnataka – 560024

For Vivimed Labs Limited

**Date:** June 14, 2026

**Place:** Bengaluru



ಕೋವಿಡ್ ರಿಲೀಫ್ ಕಾರ್ಪೊರೇಷನ್ ಲಿಮಿಟೆಡ್
(ಕಾರ್ಪೊರೇಷನ್ ಒಂದು ಉದ್ದೇಶ)
ಮುಕ್ತ ಇ-ಟೆಂಡರ್ ಆಹ್ವಾನ ಪ್ರಕ್ರಿಯೆ

ಬಾಲಕಿ ಆತ್ಮಹತ್ಯೆ: ಭೋವಿ
ಗುರುಪೀಠದ ಸ್ವಾಮೀಜಿ ಭೇಟಿ



ಗರಗ ಗ್ರಾಮದಲ್ಲಿ ಇತ್ತೀಚೆಗೆ ಆತ್ಮಹತ್ಯೆಗೆ ಒಳಗಾದ ಬಾಲಕಿಯ ಕುಟುಂಬವನ್ನು ಭೋವಿ ಗುರುಪೀಠದ ಸ್ವಾಮೀಜಿ ಭೇಟಿ ಮಾಡಿ ಸಾಂತ್ವಾನ ಹೇಳಿದರು.

• ಕನ್ನಡಪ್ರಭ ವಾರ್ತೆ ಧಾರವಾಡ
ಬಾಲಕಿ ಪ್ರೀತಿಯ ಜಾಲದ ಹೆಸರಿನಲ್ಲಿ ಬಲಿಗಿ ಬೀಳಿಸಿ, ಮಾನಸಿಕ ಕಿರುಕುಳ ನೀಡಿ ಆಕೆಯ ಆತ್ಮಹತ್ಯೆಗೆ ಕಾರಣರಾದವರ ವಿರುದ್ಧ ಕಠಿಣ ಕ್ರಮ ಕೈಗೊಳ್ಳಬೇಕು ಎಂದು ಭೋವಿ ಗುರುಪೀಠದ ಇಮ್ಮಡಿ ಸಿದ್ದಲಾಮೇಶ್ವರ ಸ್ವಾಮೀಜಿ ಆಗ್ರಹಿಸಿದ್ದಾರೆ.

ಗ್ರಾಮೀಣ ಪತ್ರಕರ್ತರಿಗೆ ಉಚಿತ ಬಸ್ ಪಾಸ್

ಧಾರವಾಡ: ವಾರ್ತಾ ಇಲಾಖೆಯ ಮಾಧ್ಯಮ ಪಟ್ಟಿಯಲ್ಲಿರುವ ದಿನಪತ್ರಿಕೆಗಳು, ಮಾಧ್ಯಮ ಸಂಸ್ಥೆಗಳಿಗೆ ತಾಲೂಕು ಮಟ್ಟದಲ್ಲಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿರುವ ಪತ್ರಕರ್ತರಿಗೆ ತಿರುಪತಿ ಮಾಡಲಾದ ಹೊಸ ಮಾರ್ಗಸೂಚಿಯನ್ವಯ ಉಚಿತ ಬಸ್ ಪಾಸ್ ನೀಡಲು ಆಜ್ಞೆ ಹರಿಸಲಾಗಿದೆ. ಅಗತ್ಯ ದಾಖಲೆಗಳೊಂದಿಗೆ 'ಸೇವಾ ಸಿದ್ಧ' ಪೋರ್ಟಲ್ ಮೂಲಕ ಸಮೀಪದ ಗ್ರಾಮ-1 ಕೇಂದ್ರದಲ್ಲಿ ಆನ್ ಲೈನ್ ನಲ್ಲಿ ಅರ್ಜಿಗಳನ್ನು ಜೂನ್ 20ರವರೆಗೆ ಸಲ್ಲಿಸಬಹುದು. ಆನ್ ಲೈನ್ ನಲ್ಲಿ ಸಲ್ಲಿಸಲಾದ ಅರ್ಜಿ ಮತ್ತು ಉತ್ತರಿಸಲಾಗುವ ದಾಖಲೆಗಳ ಪ್ರತಿಯನ್ನು ಆಯಾ ಜಿಲ್ಲೆಯ ವಾರ್ತಾಧಿಕಾರಿಗಳ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸಬೇಕು ಎಂದು ಪತ್ರಕರ್ತರಿಗೆ ತಿಳಿಸಿದೆ.

OS No:235/2024
IN THE COURT OF THE HON'BLE JUDGE AND JMFC, AT: DHARWAD
Plaintiff: Sri Swagat S/o Appasaheb Jingsouda

ಮುನ್ಸಿಫ್ ಕೋರ್ಟ್ ಸಂ.014/2026
ಮುನ್ಸಿಫ್ ಕೋರ್ಟ್ ಸಂ.213/2026

ಮುನ್ಸಿಫ್ ಕೋರ್ಟ್ ಸಂ.014/2026
ಮುನ್ಸಿಫ್ ಕೋರ್ಟ್ ಸಂ.213/2026
ಇ-ಪ್ರಕರಣ ಸಂಖ್ಯೆ: 13/04/2013 ರಿಂದ ಕುರಿತು ಗುತ್ತಿಗೆ...

ಕರ್ನಾಟಕ ರಾಜ್ಯ ನೌಕರರ ವಿಸೇವಾ ಉಪನಿರ್ದೇಶನ, ಮೈಸೂರು
ಸಂ.37/ಎ, ಮತ್ತೆ ಭವ್ಯ ಬೀ ಪಂಚ, ಕ್ರೋಟಿ ಉಪನಿರ್ದೇಶನ, ಮೈಸೂರು-08

ಮೀನು ಸರಬರಾಜಿಗಾಗಿ ಅಲ್ಪಾವಧಿ ಟೆಂಡರ್
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಸರ್ಕಾರ ವಿಸೇವಾ ಉಪನಿರ್ದೇಶನ, ಮೈಸೂರು ರವರಿಗೆ
ದಿನಾಂಕ:01-07-2026 ರಿಂದ 30-09-2026 ರ ಅವಧಿಗೆ...

ಬೆಂಗಳೂರು ಉತ್ತರ ವಿಶ್ವವಿದ್ಯಾಲಯ,
ಶ್ರೀದೇವಣಿ ಅರಸೆ ಬಜಾರ್, ಟುಮ್, ಕೋಲಾರ-563103,
E-mail: bnuregistrar@karnataka.gov.in

ಬೆಂಗಳೂರು ಉತ್ತರ ವಿಶ್ವವಿದ್ಯಾಲಯದಲ್ಲಿ PM-USHA ಶೈಕ್ಷಣಿಕ
ಕಾರ್ಯಕ್ರಮ ನಿರ್ವಹಣೆ, ತರಬೇತಿ ಮತ್ತು ಕಾರ್ಯಕ್ರಮ
ಸಮನ್ವಯ ಸೇವೆಗಳಿಗೆ ಟೆಂಡರ್ ಆಹ್ವಾನಿಸುವ ಬಗ್ಗೆ.

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕೃಷಿ ಮತ್ತು ಹಿರಿಯರ ಕಲ್ಯಾಣ ಇಲಾಖೆ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಸರ್ಕಾರ
ಅಲ್ಪಾವಧಿ/ಟೆಂಡರ್ ಪ್ರಕ್ರಿಯೆ
ಸಂ.04/2026-27 ದಿನಾಂಕ: 19-06-2026

ಕರ್ನಾಟಕ ವಿದ್ಯುತ್ ಪ್ರಸಾರಣ ನಿಗಮ ನಿಯಮಿತ
(ಸಿಎಸ್ಸಿ): ಯು.40109ಕೆಎ1999ಎಎ025521
ಸಂಖ್ಯೆ: ಮು.ಇಂ(ಎಂ)ಎಂ/ಪ್ರ(ಎಂ/ಆರ್)ಎಂ.ಸಂ.ಇಂ-4/2026-27/2524-26 ದಿನಾಂಕ: 18.06.2026

- 1) ಕವಿಪ್ರಸನ್ನ/ಮಂಜು/ಪ್ರ(ಕಾ)/ಕು/ಅಂ(ಆರ್)/ಸ.ಕಾನಿಇಂ-4/2025-26/ಬಿಡ್ ವಿಚಾರಣೆ-0052 ದಿನಾಂಕ: 15.06.2026.ಕೆ-2. ರ ಅನ್ವಯ ಚಿತ್ರದುರ್ಗ ಜಿಲ್ಲೆಯ, ಹೊಸದುರ್ಗ ತಾಲ್ಲೂಕಿನ, ಚಿತ್ರದುರ್ಗ ಕಾರ್ಯಾಲಯದಲ್ಲಿ ವಿಭಾಗದಲ್ಲಿನ 66/11ಕೆ ವಿದ್ಯುತ್ ಉಪ ಕೇಂದ್ರದಲ್ಲಿ ಹಾಲಿ ಇರುವ 1X12.5ಎಂಎಎ, 66/11ಕೆ ವಿದ್ಯುತ್ ಪರಿವರ್ತಕಗಳನ್ನು 1X20ಎಂಎಎ ವಿದ್ಯುತ್ ಪರಿವರ್ತಕಗಳೊಂದಿಗೆ ಬದಲಾಯಿಸುವ ಕಾರ್ಯ.

ಕಾವೇರಿ ನೀರಾವರಿ ನಿಗಮ ನಿಯಮಿತ
(ಕರ್ನಾಟಕ ಸರ್ಕಾರ ಉದ್ದೇಶ)
ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್/ರವರ ಕಛೇರಿ
ವಿಶ್ವೇಶ್ವರಯ್ಯ ನಾಲಾ ವಿಭಾಗ, ಮಂಡ್ಯ
ದೂ: 08232-225046, ಇ-ಮೇಲ್: vcdnmndya@gmail.com

ಕಾವೇರಿ ನೀರಾವರಿ ನಿಗಮ ನಿಯಮಿತ
(ಕರ್ನಾಟಕ ಸರ್ಕಾರ ಉದ್ದೇಶ)
ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್/ರವರ ಕಛೇರಿ
ವಿಶ್ವೇಶ್ವರಯ್ಯ ನಾಲಾ ವಿಭಾಗ, ಮಂಡ್ಯ
ದೂ: 08232-225046, ಇ-ಮೇಲ್: vcdnmndya@gmail.com

ಮುನ್ಸಿಫ್ ಕೋರ್ಟ್ ಸಂ.014/2026
ಮುನ್ಸಿಫ್ ಕೋರ್ಟ್ ಸಂ.213/2026
ಇ-ಪ್ರಕರಣ ಸಂಖ್ಯೆ: 13/04/2013 ರಿಂದ ಕುರಿತು ಗುತ್ತಿಗೆ...

ನಗರಸಭೆ
ಚಿಂತಾಮಣಿ
ಟೆಂಡರ್ ಪ್ರಕ್ರಿಯೆ

ಇ-ಪ್ರಕರಣ ಸಂಖ್ಯೆ: 13/04/2013 ರಿಂದ ಕುರಿತು ಗುತ್ತಿಗೆ
ಮುನ್ಸಿಫ್ ಕೋರ್ಟ್ ಸಂ.014/2026
ಮುನ್ಸಿಫ್ ಕೋರ್ಟ್ ಸಂ.213/2026

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕೃಷಿ ಮತ್ತು ಹಿರಿಯರ ಕಲ್ಯಾಣ ಇಲಾಖೆ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಸರ್ಕಾರ
ಅಲ್ಪಾವಧಿ/ಟೆಂಡರ್ ಪ್ರಕ್ರಿಯೆ
ಸಂ.04/2026-27 ದಿನಾಂಕ: 19-06-2026

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕೃಷಿ ಮತ್ತು ಹಿರಿಯರ ಕಲ್ಯಾಣ ಇಲಾಖೆ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಸರ್ಕಾರ
ಅಲ್ಪಾವಧಿ/ಟೆಂಡರ್ ಪ್ರಕ್ರಿಯೆ
ಸಂ.04/2026-27 ದಿನಾಂಕ: 19-06-2026

ಕರ್ನಾಟಕ ಸರ್ಕಾರ GOVERNMENT OF KARNATAKA
ಬಳ್ಳಾರಿ ವೈದ್ಯಕೀಯ ಮಹಾವಿದ್ಯಾಲಯ ಮತ್ತು
ಸಂಶೋಧನ ಕೇಂದ್ರ ಬಳ್ಳಾರಿ
Reg.No:205/1995-96-Recognized by Medical Council of India...

ಕಾವೇರಿ ನೀರಾವರಿ ನಿಗಮ ನಿಯಮಿತ
(ಕರ್ನಾಟಕ ಸರ್ಕಾರ ಉದ್ದೇಶ)
ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್/ರವರ ಕಛೇರಿ
ವಿಶ್ವೇಶ್ವರಯ್ಯ ನಾಲಾ ವಿಭಾಗ, ಮಂಡ್ಯ
ದೂ: 08232-225046, ಇ-ಮೇಲ್: vcdnmndya@gmail.com

ಕಾವೇರಿ ನೀರಾವರಿ ನಿಗಮ ನಿಯಮಿತ
(ಕರ್ನಾಟಕ ಸರ್ಕಾರ ಉದ್ದೇಶ)
ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್/ರವರ ಕಛೇರಿ
ವಿಶ್ವೇಶ್ವರಯ್ಯ ನಾಲಾ ವಿಭಾಗ, ಮಂಡ್ಯ
ದೂ: 08232-225046, ಇ-ಮೇಲ್: vcdnmndya@gmail.com

ಕಾವೇರಿ ನೀರಾವರಿ ನಿಗಮ ನಿಯಮಿತ
(ಕರ್ನಾಟಕ ಸರ್ಕಾರ ಉದ್ದೇಶ)
ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್/ರವರ ಕಛೇರಿ
ವಿಶ್ವೇಶ್ವರಯ್ಯ ನಾಲಾ ವಿಭಾಗ, ಮಂಡ್ಯ
ದೂ: 08232-225046, ಇ-ಮೇಲ್: vcdnmndya@gmail.com

ಕರ್ನಾಟಕ ಸರ್ಕಾರ
ಕರ್ನಾಟಕ ಕೊಳೆ ಮತ್ತು
ಬೆಂಗಳೂರು, ಬೆಂಗಳೂರು - 560 020. ದೂರವಾರ್ತೆ: 080-23460085

No: KSDB/Commr/C/Mandya-RAY/2026-27
ಟೆಂಡರ್ ಗಾಗಿ ಆಹ್ವಾನ (ಎಂಪಾಟಿ) (2ನೇ ಕೆರೆ)

ಕರ್ನಾಟಕ ಕೊಳೆ ಮತ್ತು
ಬೆಂಗಳೂರು, ಬೆಂಗಳೂರು - 560 020. ದೂರವಾರ್ತೆ: 080-23460085
No: KSDB/Commr/C/Mandya-RAY/2026-27
ಟೆಂಡರ್ ಗಾಗಿ ಆಹ್ವಾನ (ಎಂಪಾಟಿ) (2ನೇ ಕೆರೆ)

ಕರ್ನಾಟಕ ಸರ್ಕಾರ GOVERNMENT OF KARNATAKA
ಬಳ್ಳಾರಿ ವೈದ್ಯಕೀಯ ಮಹಾವಿದ್ಯಾಲಯ ಮತ್ತು
ಸಂಶೋಧನ ಕೇಂದ್ರ ಬಳ್ಳಾರಿ

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ಸಂಶೋಧನ ಕೇಂದ್ರ ಬಳ್ಳಾರಿ

ಕಾವೇರಿ ನೀರಾವರಿ ನಿಗಮ ನಿಯಮಿತ
(ಕರ್ನಾಟಕ ಸರ್ಕಾರ ಉದ್ದೇಶ)
ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್/ರವರ ಕಛೇರಿ
ವಿಶ್ವೇಶ್ವರಯ್ಯ ನಾಲಾ ವಿಭಾಗ, ಮಂಡ್ಯ
ದೂ: 08232-225046, ಇ-ಮೇಲ್: vcdnmndya@gmail.com

ಕಾವೇರಿ ನೀರಾವರಿ ನಿಗಮ ನಿಯಮಿತ
(ಕರ್ನಾಟಕ ಸರ್ಕಾರ ಉದ್ದೇಶ)
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ದೂ: 08232-225046, ಇ-ಮೇಲ್: vcdnmndya@gmail.com

ಮುನ್ಸಿಫ್ ಕೋರ್ಟ್ ಸಂ.014/2026
ಮುನ್ಸಿಫ್ ಕೋರ್ಟ್ ಸಂ.213/2026
ಇ-ಪ್ರಕರಣ ಸಂಖ್ಯೆ: 13/04/2013 ರಿಂದ ಕುರಿತು ಗುತ್ತಿಗೆ...

ನೌಕರರ ವಿಸೇವಾ ಉಪನಿರ್ದೇಶನ, ಮೈಸೂರು
ಸಂ.37/ಎ, ಮತ್ತೆ ಭವ್ಯ ಬೀ ಪಂಚ, ಕ್ರೋಟಿ ಉಪನಿರ್ದೇಶನ, ಮೈಸೂರು-08

ಮುನ್ಸಿಫ್ ಕೋರ್ಟ್ ಸಂ.014/2026
ಮುನ್ಸಿಫ್ ಕೋರ್ಟ್ ಸಂ.213/2026

ಕರ್ನಾಟಕ ರಾಜ್ಯ ನೌಕರರ ವಿಸೇವಾ ಉಪನಿರ್ದೇಶನ, ಮೈಸೂರು
ಸಂ.37/ಎ, ಮತ್ತೆ ಭವ್ಯ ಬೀ ಪಂಚ, ಕ್ರೋಟಿ ಉಪನಿರ್ದೇಶನ, ಮೈಸೂರು-08

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ಸಂ.37/ಎ, ಮತ್ತೆ ಭವ್ಯ ಬೀ ಪಂಚ, ಕ್ರೋಟಿ ಉಪನಿರ್ದೇಶನ, ಮೈಸೂರು-08

ಮುನ್ಸಿಫ್ ಕೋರ್ಟ್ ಸಂ.014/2026
ಮುನ್ಸಿಫ್ ಕೋರ್ಟ್ ಸಂ.213/2026

ಕರ್ನಾಟಕ ರಾಜ್ಯ ನೌಕರರ ವಿಸೇವಾ ಉಪನಿರ್ದೇಶನ, ಮೈಸೂರು
ಸಂ.37/ಎ, ಮತ್ತೆ ಭವ್ಯ ಬೀ ಪಂಚ, ಕ್ರೋಟಿ ಉಪನಿರ್ದೇಶನ, ಮೈಸೂರು-08

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ಸಂ.37/ಎ, ಮತ್ತೆ ಭವ್ಯ ಬೀ ಪಂಚ, ಕ್ರೋಟಿ ಉಪನಿರ್ದೇಶನ, ಮೈಸೂರು-08

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ಸಂ.37/ಎ, ಮತ್ತೆ ಭವ್ಯ ಬೀ ಪಂಚ, ಕ್ರೋಟಿ ಉಪನಿರ್ದೇಶನ, ಮೈಸೂರು-08

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ಸಂ.37/ಎ, ಮತ್ತೆ ಭವ್ಯ ಬೀ ಪಂಚ, ಕ್ರೋಟಿ ಉಪನಿರ್ದೇಶನ, ಮೈಸೂರು-08









**CORRIGENDUM TO FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST VIVIMED LABS LIMITED**  
 (Under Corporate Insolvency Resolution Process)

This corrigendum is issued to the public at large and all prospective resolution applicants in respect of the **Invitation for Expression of Interest (Form G)** published on **June 14, 2026**, under Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The following entry shall be read as forming part of the Form G:

SL.	RELEVANT PARTICULARS
17.	<b>Details of the corporate debtor's registration status as MSME.</b> The Corporate Debtor is registered as a Micro, Small or Medium Enterprise under the provisions of the Micro, Small and Medium Enterprises Development Act, 2006.

All other terms and conditions of the Form G published on June 14, 2026, shall remain unchanged and continue to have full force and effect.

Sd/-  
T Narayana Swamy

Date: June 20, 2026  
Place: Bengaluru  
Interim Resolution Professional of Vivimed Labs Limited  
Reg. No.: IBBI/IPA-002/IP-N01078/2020-2021/13427

**Balmer Lawrie Investments Limited**  
**[A Government of India Enterprise]**

CIN: L65999WB2001GOI093759  
 Registered Office - 21, Netaji Subhas Road, Kolkata - 700001  
 Telephone No. - 033222 5227  
 Email - lahota.a@balmerlawrie.com  
 Website - www.blinv.com

### NOTICE TO SHAREHOLDERS

#### A. Special Window from 5<sup>th</sup> February, 2026 to 4<sup>th</sup> February, 2027 for transfer and dematerialization (demat) of physical securities

Please note that a Special Window for transfer and dematerialisation (demat) of physical securities has been made available for a period of one year from 5<sup>th</sup> February, 2026 to 4<sup>th</sup> February, 2027 as per Securities and Exchange Board of India's Circular dated 30<sup>th</sup> January, 2026 bearing reference no. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 read with Para 17 of Section IV of Master Circular for Registrars to an Issue and Share Transfer Agents dated 6<sup>th</sup> February, 2026. The eligibility, procedural requirements, other conditions and details are available in the aforesaid SEBI Circulars, which can be accessed through the following links:

a. Circular dated 30.01.2026-  
[https://www.sebi.gov.in/web/?file=https://www.sebi.gov.in/sebi\\_data/attachdocs/jan-2026/1769772850270.pdf#page=1&zoom=page-width,-15,842](https://www.sebi.gov.in/web/?file=https://www.sebi.gov.in/sebi_data/attachdocs/jan-2026/1769772850270.pdf#page=1&zoom=page-width,-15,842)

b. Master Circular dated 06.02.2026-  
[https://www.sebi.gov.in/web/?file=https://www.sebi.gov.in/sebi\\_data/attachdocs/feb-2026/1770374720586.pdf#page=1&zoom=page-width,-15,842](https://www.sebi.gov.in/web/?file=https://www.sebi.gov.in/sebi_data/attachdocs/feb-2026/1770374720586.pdf#page=1&zoom=page-width,-15,842)

#### B. Second 100 Days Campaign, "Saksham Niveshak" from 1<sup>st</sup> April, 2026 to 9<sup>th</sup> July, 2026

In furtherance to the communication dated 27<sup>th</sup> March, 2026 received from the Investor Education and Protection Fund Authority ('IEPFA'), this is to hereby inform that the Second 100 Days Campaign - "Saksham Niveshak" has been relaunched from 1<sup>st</sup> April, 2026 to 9<sup>th</sup> July, 2026 for KYC and related updations and shareholder engagement to prevent Transfer of Unpaid/Unclaimed dividends to Investor Education and Protection Fund (IEPF).

For further details, kindly visit Company's website at <https://www.blinv.com/>

For any query / lodging request in connection with serial A. and B. above, shareholders are requested to contact the Company's Registrar and Share Transfer Agents, M/s. MUGF Intime India Private Limited (Unit: Balmer Lawrie Investments Ltd.), at Rasoi Court, 5th floor 20, Sir R N Mukherjee Road, Kolkata 700001, India, Toll free No.: (033) 6906 6200, E-mail: investor.helpdesk@in.mpms.mufg.com

**Place: Kolkata**  
**Date: 18<sup>th</sup> June, 2026**  
**For Balmer Lawrie Investments Limited**  
 Sd/-  
**Abhishek Lahoti**  
 Company Secretary and Compliance Officer  
 ACS 25141

**GVP INFOTECH LIMITED**  
 (CIN: L74110DL2011PLC221111)  
 Regd. Office: Office No. 710, Naurang House, Kasturba Gandhi (KG) Road, Connaught PLA, CE, New Delhi, India - 110 001 Tel: +91-769828406  
 Email ID: secretanial@gvpinfotech.com, Website: https://gvpinfotech.com

**NOTICE FOR RECORD DATE FOR FIRST AND FINAL CALL ON PARTLY PAID-UP RIGHTS EQUITY SHARES OF THE COMPANY**

Notice is hereby given that the Company has fixed **Thursday, 25th June, 2026** as the Record Date for the purpose of determining the holders of the Partly paid-up Rights Equity Shares of the Company to whom the call notice will be sent for payment of the First and Final call of Rs. 5.00/- each (of which Re. 1.00/- will be adjusted towards face value and Rs. 4.00/- will be adjusted towards securities premium) on the outstanding 2,11,72,007 partly paid-up Equity Shares of the Company having a Face Value of Rs. 2.00/- each with Re. 1.00/- paid-up ("Rights Equity Shares") which were allotted on 30th July, 2025, on Rights Basis pursuant to the Letter of Offer ("LOF") dated 1st July, 2025.

For GVP Infotech Limited  
 Sd/-  
 Dhaval Jitendrakumar Mistry  
 Director  
 DIN: 03411290

Date: 19th June, 2026  
 Place: Delhi

**NLC India Limited**  
 (Navratna - Government of India Enterprise)  
 Regd. Office: No. 135, BVR Tower High Road, Mysak, Chennai 600 016  
 Corporate Office: Block-1, Neyyal - 607 801, Cuddalore District, Tamil Nadu.  
 CIN: L93260TN1956GO003507 Website: www.nlcindia.in

#### SPECIAL WINDOW FOR RE-LODGE OF TRANSFER REQUESTS OF PHYSICAL SHARES

Notice is hereby given that pursuant to SEBI Circular SEBI/HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated 30<sup>th</sup> January, 2026, the Company has opened a special window exclusively for the re-lodgement of transfer requests of Physical shares. This applies specifically to transfer requests that were originally lodged before 1<sup>st</sup> April, 2019, but were rejected/returned/not processed due to the deficiency in the documents/process or otherwise. The special window is open till 04<sup>th</sup> February, 2027. Re-lodgement of legally valid and complete documents for transfer of physical shares, where there is no dispute on ownership will be considered. Eligible investors are requested to submit their application along with requisite documents on or before 04<sup>th</sup> February, 2027 with our Registrar and Share Transfer Agent (RTA), Integrated Registry Management Services Private Limited.

During this period, securities that are re-lodged for transfer will be issued only in dematerialized (demat) form. Investors are required to have a demat account and should submit a copy of their Client Master List (CML) along with the requisite documents and Original Share Certificates, while re-lodging the transfer request with the Registrar and Share Transfer Agent (RTA). The appropriate procedure will be followed for such transfer-cum-demat requests. In case of any query or assistance, please contact our Registrar and Share Transfer Agent (RTA) at einward@integratedindia.in or at 044-28140801/803. You may also reach out to them by visiting their office at 2<sup>nd</sup> Floor, Kences Towers, No. 1, Ramakrishna Street, North Usman Road, T-Nagar, Chennai - 600 017.

Date : 19.06.2026  
 Place : Chennai  
 For NLC India Limited  
 Company Secretary

PUBLIC SECTOR IS YOURS : HELP IT TO HELP YOU

**LUMAX INDUSTRIES LIMITED** **DK JAIN GROUP**  
 CIN: L74899DL1981PLC012804  
 Registered Office: 2<sup>nd</sup> Floor, Harbans Bhawan-II, Commercial Complex, Nangal Raya, New Delhi -110048  
 Corporate Office: Plot No. 878, Udyog Vihar, Phase V, Gurugram- 122016, Haryana  
 Phone: 0124-4760000, Email: lumaxshare@lumaxmail.com  
 Website: www.lumaxworld.in/lumaxindustries

#### (FOR THE ATTENTION OF EQUITY SHAREHOLDERS OF THE COMPANY) TRANSFER OF UNPAID/UNCLAIMED DIVIDEND AND THE UNDERLYING EQUITY SHARES TO THE INVESTOR EDUCATION AND PROTECTION FUND (IEPF)

Dear Shareholders,  
 Notice is hereby given pursuant to the provisions of Section 124 of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the IEPF Rules"), as amended from time to time, every Company is required to transfer to the Investor Education and Protection Fund (IEPF), the money in the Unpaid Dividend Account of the Company which remains unpaid or unclaimed for a period of 7 (seven) consecutive years or more from the date it was transferred to such account and the Company is required to inform the Shareholders whose shares are liable to be transferred to the IEPF three months prior to the due date of transfer of shares and simultaneously publish the notice in the newspapers.

Further, pursuant to the provisions of Section 124(6) of the Companies Act, 2013, read with IEPF Rules, all shares in respect of which dividend has not been paid or claimed for seven consecutive years or more shall also be transferred to IEPF i.e. in case any dividend is paid for any year during the said period of seven consecutive years, the shares shall not be transferred to IEPF.

In view of above, we wish to inform you that the due date for transfer into IEPF of the Unpaid/Unclaimed Dividend lying in the Unpaid Dividend Account of the Company for the Financial Year 2018-19 is **September 22, 2026**. Accordingly, concerned Shareholders are requested to kindly claim the Unpaid/unclaimed Dividend.

The Company has sent the individual notices through Speed Post/Registered Post, at the latest available address of the concerned Shareholders to the concerned Shareholders whose dividend is lying unpaid/unclaimed for the financial year 2018-19 and also to the shareholders whose shares are liable to be transferred to the IEPF, requesting them to take appropriate action on or before **September 22, 2026**.

The Shareholders may further note that the complete list of Shareholders whose dividend(s) are lying unpaid/unclaimed against their Folio/DP-ID Client ID, in the Unpaid Dividend Accounts of the Company from the Financial Year 2018-19 onwards and also those whose shares are due for transfer to the IEPF is being uploaded on the website of the Company at [www.lumaxworld.in/lumaxindustries](http://www.lumaxworld.in/lumaxindustries) under the Investors Section.

In case the Company does not receive any communication from the concerned shareholders on or before **September 22, 2026**, the Company with a view to adhere with the requirements of the IEPF Rules, transfer the dividend and their corresponding shares to the IEPF, without any further notice, by following the due procedure as stipulated in the IEPF Rules.

Please note that once the dividend and their corresponding shares are credited to the IEPF, no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said IEPF Rules. It may also please be noted that all subsequent corporate benefits such as Bonus Shares, Dividend etc. that may accrue in relation to the above shares will also be credited to the said IEPF Demat Account.

The shareholder may note that both, the unclaimed dividend(s) and the equity share(s) already transferred to IEPF (Including all the benefits accrued on such shares) can be claimed by submitting an online application electronically (web form IEPF-5) available on the website of the Ministry of Corporate Affairs at [www.mca.gov.in](http://www.mca.gov.in) and sending physical copy of the same, duly signed, to the attention of Head Officer, Lumax Industries Limited at the Lumax Corporate Headquarters (Plot No. 878, Phase V, Udyog Vihar, Sector 19, Gurugram, Haryana 122016), along with the e-form submission acknowledgment/challan and requisite documents enumerated in web form IEPF-5.

In case of any queries on the above matter, Shareholders are requested to contact the Company's Registrar and Transfer Agent, Mr. Rajeev Kumar, Deputy Manager at KFin Technologies Limited, Unit: Lumax Industries Limited, Selenium Tower B, Plot No. 31-32, Serilingampally Mandal, Financial District, Nanakramguda, Hyderabad - 500032 Telangana, India. Tel.: 18003094001, Email ID: rajeev.kr@kfintech.com.

For LUMAX INDUSTRIES LIMITED  
 Rajeev Kumar Gupta  
 Executive Director and Company Secretary  
 M No. ACS 8709

Place: Gurugram  
 Date: 19/06/2026

**TATA POWER**  
 (Corporate Contracts Department, 5<sup>th</sup> Floor Station B)  
 Tata Power, Trombay Thermal Power Station Chembur-Mahul, Mumbai 400074, Maharashtra, India.  
 (Board Line: 022-67175323, Mobile: 8435633224) CIN: L28200MH1919PLC000567

**NOTICE INVITING TENDER**

The **Tata Power Company Limited** invites tender from eligible vendors for the following package:

**1) Service required for Statutory compliance at Trombay Generating Station for period of 3 years.**

Interested and eligible bidders to submit Tender Fee and Authorization Letter before **3<sup>rd</sup> July 2026**. For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Also, all future corrigendum's if any, to the said tender will be published on Tender section of above website (**Tata Power - Business Associates - Tender Documents**) only.

#### FORM G INVITATION FOR EXPRESSION OF INTEREST FOR M/S MAN INFRAPROJECTS LIMITED CONSTRUCTION SERVICES IN RESPECT OF COMMERCIAL OR RESIDENTIAL BUILDINGS AND COLONISING (Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No. <b>Man InfraProjects Limited</b> CIN/LU70101MH2006PLC164930
2.	Address of the registered office <b>102, Man House, 2nd Floor, Opposite Pawan Hans, S.V. ROAD, Vile Parle - West, Mumbai - 400056.</b>
3.	URL of website <b>The Corporate Debtor has no active website.</b>
4.	Details of place where majority of fixed assets are located <b>The major assets of the Corporate Debtor are located at Mumbai.</b>
5.	Installed capacity of main products/services <b>The Corporate Debtor is into the business of Real Estate and owns properties located in Mumbai.</b>
6.	Quantity and value of main products/services sold in last financial year <b>As per latest audited financial statements the revenue from operations is NIL for the financial year 2019-20.</b>
7.	Number of employees/ workmen <b>As on Insolvency Commencement Date, there were no employees or workmen.</b>
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: <b>Information can be sought through communication to the following email : E-mail: ip.maninfraprojects@gmail.com</b>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: <b>Information can be sought through communication to the following email : E-mail: ip.maninfraprojects@gmail.com</b>
10.	Last date for receipt of expression of interest <b>6th July, 2026</b>
11.	Date of issue of provisional list of prospective resolution applicants <b>13th July, 2026</b>
12.	Last date for submission of objections to provisional list <b>18th July, 2026</b>
13.	Date of issue of final list of prospective resolution applicants <b>21st July, 2026</b>
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants <b>24th July, 2026</b>
15.	Last date for submission of resolution plans <b>24th August, 2026</b>
16.	Process email ID to submit Expression of Interest <b>ip.maninfraprojects@gmail.com</b>
17.	(Details of the corporate debtor's registration status as MSME.) <b>The Corporate Debtor is not a MSME.</b>

Sd/-  
 Manoj Kumar Agarwal  
 Resolution Professional  
 Man InfraProjects Limited (Under CIRP)  
 Regn. No. IBBI/IPA-001/IP-P00714/2017-2018/11222  
 AFA No: AA1/11222/02/300627/109155 Valid till 30/06/2027  
 Place: Mumbai  
 Date: 20.06.2026

**DICABS DIAMOND POWER INFRASTRUCTURE LIMITED**  
 Regd. Office : Vadadala, Phase - II, Savli, Vadodara, Gujarat, India - 391520  
 Email ID : [cs@dicabs.com](mailto:cs@dicabs.com) || Website : [www.dicabs.com](http://www.dicabs.com)  
 Phone : 02667-251354 / 251516 || CIN : L31300GJ1992PLC018198

#### NOTICE OF POSTAL BALLOT

NOTICE is hereby given that in compliance with the provisions of Sections 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 ("the Act"), Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules") and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), Secretarial Standard-2 on General Meetings ("SS-2"), read with the guidelines prescribed by the Ministry of Corporate Affairs ("MCA") for holding general meetings / conducting postal ballot process through Remote e-voting vide General Circular No. 03/2025 dated September 22, 2025 read with other circulars issued by MCA (referred to as "MCA Circulars") and Circulars issued by Securities and Exchange Board of India ("SEBI Circulars") and other applicable laws and regulations, as amended from time to time (including any statutory modification(s) or amendment(s) or re-enactment thereof for the time being in force), to the Members of Diamond Power Infrastructure Limited (hereinafter referred to as "the Company") to transact the following special business as set out in the Postal Ballot notice dated June 18, 2026 (hereinafter referred to as "Postal Ballot Notice") by passing a Special Resolution by remote e-voting process ("remote e-voting") only.

Item No.	Description of Resolution	Type of Resolution
1.	To approve raising funds by way of issuance of Equity Shares through Qualified Institutions Placement (QIP)	Special Resolution

#### Instructions for remote e-voting

The Company is providing facility to the Members to exercise voting through electronic voting system ("remote e-voting") on the e-voting platform provided by KFinTech. The detailed procedure for casting of votes through remote e-voting has been provided in the Postal Ballot Notice. The instructions for remote e-voting forms part of Postal Ballot Notice.

The voting rights shall be reckoned on the paid-up equity shares registered in the name of the Members as on that date. Members are requested to provide their consent or dissent through remote e-voting only. A person who is not a member as on the cut-off date should treat the Notice for information purpose only.

The remote e-voting period shall commence on **Saturday, June 20, 2026 (9:00 a.m. IST) and end on Sunday, July 19, 2026 (5:00 p.m. IST)**. During this period, Members of the Company holding shares either in physical form or in dematerialised form, may cast their vote by remote e-voting in proportion to their shares in the paid-up equity share capital of the Company. The remote e-voting module shall be disabled on **Sunday, July 19, 2026 at (5:00 p.m. IST)** and remote e-voting shall not be allowed beyond the same.

Once the vote is cast on the resolution(s), the Member, whether partially or otherwise, will not be allowed to change it subsequently or cast the vote again.

The shareholders are requested to cast their vote for **fully paid-up shares of Re.1/- each (EVEN 9818)**. The voting rights for fully paid-up equity shareholders shall be in proportion to their shares in the paid-up equity share capital of the Company as on the Cut-off Date. Members cannot exercise votes by proxy on Postal Ballot.

**Registration of e-mail ID**  
 Members who have not registered their email IDs are requested to do so at the earliest. Members holding shares in:  
 - Electronic mode can register their email ID by contacting their respective Depository Participant(s) ("DP").  
 - Physical mode can register their email ID with the KFinTech. Requests can be emailed to einward.ris@kfintech.com. All updations to be done through ISR Forms only.

Mr. Ashish Shah, Practicing Company Secretary, Proprietor of M/s. Ashish Shah & Associates, Ahmedabad (Membership No. : 5974, COP No. : 4178 and Peer Review Certificate No. : S2001GJ041700) have been appointed as the Scrutinizer(s) for conducting the Postal Ballot only through remote e-voting process in a fair and transparent manner. The Scrutinizer decision on the validity of remote e-voting will be final.

The resolution, if passed by the requisite majority, shall be deemed to have been passed on Sunday, July 19, 2026 i.e. the last date of remote e-voting process. The result of remote e-voting will be announced on or before Tuesday, July 21, 2026. These results will also be displayed along with the Scrutinizer Report on the notice board of the Company at its Registered Office and its Corporate Office. The results will also be posted on the website of the Company at [www.dicabs.com](http://www.dicabs.com), website of KFinTech at <https://evoting.kfintech.com> and will also be intimated to Stock Exchanges at [www.seindia.com](http://www.seindia.com) and [www.bseindia.com](http://www.bseindia.com).

In case of any queries, Members may visit Help and FAQs section available at KFinTech website <https://evoting.kfintech.com>. For any grievances related to remote e-voting, please contact KFin Technologies Limited, Ms. C. Shobha Anand, Selenium Building, Tower-B, Plot No. 31 & 32, Financial District, Nanakramguda, Serilingampally, Rangareddy, Hyderabad 500 032 Telangana, India or email at [evoting@kfintech.com](mailto:evoting@kfintech.com) or contact on Toll Free No. 1800 309 4001.

Members are requested to carefully read all the notes set out in the Postal Ballot Notice and in particular manner of casting vote through remote e-voting.

By Order of the Board  
 For, **Diamond Power Infrastructure Limited**  
 sd/-  
**Jayesh Patel**  
 Company Secretary  
 ICSI Mem.No. : A14898

Place : Ahmedabad  
 Date : 19-06-2026

**DEE**  
 piping systems

**DEE DEVELOPMENT ENGINEERS LIMITED**  
 CIN: L74140HR1988PLC030225  
 Regd. Address: Unit 1, Prithila - Talapur Road, Village Talarpur, Dist. Palwal, Haryana - 121102, India  
 Phone No.: 01275 248 345, Website: [www.deeping.com](http://www.deeping.com)

#### CORRIGENDUM TO THE NOTICE OF EXTRAORDINARY GENERAL MEETING DATED JUNE 03, 2026

DEE Development Engineers Limited ("the Company") had issued a notice dated June 03, 2026 ("Notice") for convening an Extraordinary General Meeting ("EGM"), on Saturday, June 27, 2026 at 01:00 p.m., to the Members of the Company seeking their approval on the matters set out in the Notice.

A Corrigendum has been sent to the Members of the Company on June 18, 2026, by electronic means to those members whose names appear in the Register of Members/Register of Beneficial Owners maintained by the Depositories, and whose email IDs are registered with the Company/Depositories as on the cut-off date i.e., May 29, 2026

The Corrigendum shall form an integral part of, and shall always be read in conjunction with, the Notice together with the Explanatory Statement annexed thereto.

You are requested to take note that except for the changes specified in the Corrigendum, the contents of the Notice and the Explanatory Statement thereto, remain unchanged.

The Corrigendum to the EGM Notice of the Company is also being made available on the website of the Company at [https://www.deeping.com/document/investor/Corrigendum\\_of\\_EGM\\_Notice.pdf](https://www.deeping.com/document/investor/Corrigendum_of_EGM_Notice.pdf) and on the websites of the Stock Exchanges, i.e., BSE at <https://www.bseindia.com> and NSE at <https://www.nseindia.com>, and on the website of National Securities Depository Limited ("NSDL") (the agency engaged for providing e-voting facility) at <https://www.evoting.nsdl.com/> and on the website of MUGF Intime India Private Limited ("RTA") at <https://in.mpms.mufg.com/>.

For DEE Development Engineers Limited  
 Sd/-  
 Ranjan Kumar Sarangi  
 Company Secretary & Compliance Officer  
 Membership No.: F 8604

Date: June 18, 2026  
 Place: Palwal, Haryana

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**CORRIGENDUM TO FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST VIVIMED LABS LIMITED**  
 (Under Corporate Insolvency Resolution Process)

This corrigendum is issued to the public at large and all prospective resolution applicants in respect of the Invitation for Expression of Interest (Form G) published on June 14, 2026, under Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The following entry shall be read as forming part of the Form G:

SL.	RELEVANT PARTICULARS
17.	Details of the corporate debtor's registration or status as MSME. The Corporate Debtor is registered as a Micro, Small and Medium Enterprise under the provisions of the Micro, Small and Medium Enterprises Development Act, 2006.

All other terms and conditions of the Form G published on June 14, 2026, shall remain unchanged and continue to have full force and effect.

Sd/-  
T Narayana Swamy  
Date: June 20, 2026  
Place: Bengaluru  
Interim Resolution Professional of Vivimed Labs Limited  
Reg. No.: IBB/IBA-002/IP.N01078/2020-2021/13427

**Balmer Lawrie Investments Limited**  
 [A Government of India Enterprise]

CIN: L65999WB2001GOI093759  
 Registered Office - 21, Netaji Subhas Road, Kolkata - 700001  
 Telephone No. - 033222 5227  
 Email - lahoti.a@balmerlawrie.com  
 Website - www.blinv.com

**NOTICE TO SHAREHOLDERS**

**A. Special Window from 5<sup>th</sup> February, 2026 to 4<sup>th</sup> February, 2027 for transfer and dematerialization (demat) of physical securities**

Please note that a Special Window for transfer and dematerialisation (demat) of physical securities has been made available for a period of one year from 5<sup>th</sup> February, 2026 to 4<sup>th</sup> February, 2027 as per Securities and Exchange Board of India's Circular dated 30<sup>th</sup> January, 2026 bearing reference no. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 read with Para 17 of Section IV of Master Circular for Registrars to an Issue and Share Transfer Agents dated 6<sup>th</sup> February, 2026. The eligibility, procedural requirements, other conditions and details are available in the aforesaid SEBI Circulars, which can be accessed through the following links:

a. Circular dated 30.01.2026-  
[https://www.sebi.gov.in/web/?file=https://www.sebi.gov.in/sebi\\_data/attachdocs/ja-n-2026/1769772850270.pdf#page=1&zoom=page-width,-15,842](https://www.sebi.gov.in/web/?file=https://www.sebi.gov.in/sebi_data/attachdocs/ja-n-2026/1769772850270.pdf#page=1&zoom=page-width,-15,842)

b. Master Circular dated 06.02.2026-  
[https://www.sebi.gov.in/web/?file=https://www.sebi.gov.in/sebi\\_data/attachdocs/fe-b-2026/1770374720586.pdf#page=1&zoom=page-width,-15,842](https://www.sebi.gov.in/web/?file=https://www.sebi.gov.in/sebi_data/attachdocs/fe-b-2026/1770374720586.pdf#page=1&zoom=page-width,-15,842)

**B. Second 100 Days Campaign, "Saksham Niveshak" from 1<sup>st</sup> April, 2026 to 9<sup>th</sup> July, 2026**

In furtherance to the communication dated 27<sup>th</sup> March, 2026 received from the Investor Education and Protection Fund Authority ('IEPFA'), this is to hereby inform that the Second 100 Days Campaign - "Saksham Niveshak" has been relaunched from 1<sup>st</sup> April, 2026 to 9<sup>th</sup> July, 2026 for KYC and related updations and shareholder engagement to prevent Transfer of Unpaid/Unclaimed dividends to Investor Education and Protection Fund (IEPF).

For further details, kindly visit Company's website at <https://www.blinv.com/>

For any query / lodging request in connection with serial A. and B. above, shareholders are requested to contact the Company's Registrar and Share Transfer Agents, M/s. MUFU Intime India Private Limited (Unit: Balmer Lawrie Investments Ltd.), at Rasoi Court, 5th floor 20, Sir R N Mukherjee Road, Kolkata 700001, India, Toll free No.: (033) 6906 6200, E-mail: investor.helpdesk@in.mpms.mufu.com

**Place: Kolkata**  
**Date: 18<sup>th</sup> June, 2026**  
**For Balmer Lawrie Investments Limited**  
 Sd/-  
**Abhishek Lahoti**  
 Company Secretary and Compliance Officer  
**ACS 25141**

**"IMPORTANT"**  
 Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

**GVP INFOTECH LIMITED**  
 (CIN: L74110DL2011PLC22111)  
 Regd. Office: Office No. 710, Naurang House, Kasturba Gandhi (KG) Road, Connaught PLA, CE, New Delhi, India - 110 001 Tel: +91-769828406  
 Email ID: secretanial@gvpinfotech.com, Website: https://gvpinfotech.com

**NOTICE FOR RECORD DATE FOR FIRST AND FINAL CALL ON PARTLY PAID-UP RIGHTS EQUITY SHARES OF THE COMPANY**

Notice is hereby given that the Company has fixed **Thursday, 25th June, 2026** as the Record Date for the purpose of determining the holders of the Partly paid-up Rights Equity Shares of the Company to whom the call notice will be sent for payment of the First and Final call of Rs. 5.00/- each (of which Rs. 1.00/- will be adjusted towards face value and Rs. 4.00/- will be adjusted towards securities premium) on the outstanding 2,11,72,007 partly paid-up Equity Shares of the Company having a Face Value of Rs. 2.00/- each with Re. 1.00/- paid-up ("Rights Equity Shares") which were allotted on 30th July, 2025, on Rights Basis pursuant to the Letter of Offer ("LOF") dated 1st July, 2025.

For GVP Infotech Limited  
 Sd/-  
 Dhaval Jitendrakumar Mistry  
 Director  
 DIN: 03411290

Date: 19th June, 2026  
 Place: Delhi

**NLC India Limited**  
 (Navratna - Government of India Enterprise)  
 Regd. Office: No.125, BSR, Banner Road, Mysore, Chennai 600 016  
 Corporate Office: Block-1, Noyyal, - 607 801, Cuddalore District, Tamil Nadu.  
 CIN: L30260TN1956GO000307 Website: www.nlcindia.in

**SPECIAL WINDOW FOR RE-LODGE MENT OF TRANSFER REQUESTS OF PHYSICAL SHARES**

Notice is hereby given that pursuant to SEBI Circular SEBI/HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated 30<sup>th</sup> January, 2026, the Company has opened a special window exclusively for the re-lodgement of transfer requests of Physical shares. This applies specifically to transfer requests that were originally lodged before 1<sup>st</sup> April, 2019, but were rejected/returned/not processed due to the deficiency in the documents/process or otherwise. The special window is open till 04<sup>th</sup> February, 2027. Re-lodgement of legally valid and complete documents for transfer of physical shares, where there is no dispute on ownership will be considered. Eligible investors are requested to submit their application along with requisite documents on or before 04<sup>th</sup> February, 2027 with our Registrar and Share Transfer Agent (RTA), Integrated Registry Management Services Private Limited.

During this period, securities that are re-lodged for transfer will be issued only in dematerialized (demat) form. Investors are required to have a demat account and should submit a copy of their Client Master List (CML) along with the requisite documents and Original Share Certificates, while re-lodging the transfer request with the Registrar and Share Transfer Agent (RTA). The appropriate procedure will be followed for such transfer-cum-demat requests. In case of any query or assistance, please contact our Registrar and Share Transfer Agent (RTA) at einward@integratedindia.in or at 044-28140801/803. You may also reach out to them by visiting their office at 2<sup>nd</sup> Floor, Kences Towers, No. 1, Ramakrishna Street, North Usman Road, T-Nagar, Chennai - 600 017.

Date : 19.06.2026 For NLC India Limited  
 Place : Chennai Company Secretary

PUBLIC SECTOR IS YOURS : HELP IT TO HELP YOU

**LUMAX INDUSTRIES LIMITED**  
 (CIN: L74899DL1981PLC012804)  
 Registered Office: 2<sup>nd</sup> Floor, Harbans Bhawan-II, Commercial Complex, Nangal Raya, New Delhi -110048  
 Corporate Office: Plot No. 878, Udyog Vihar, Phase V, Gurugram-122016, Haryana  
 Phone: 0124-4760000, Email: lumaxshare@lumaxmail.com  
 Website: www.lumaxworld.in/lumaxindustries

**(FOR THE ATTENTION OF EQUITY SHAREHOLDERS OF THE COMPANY)**  
**TRANSFER OF UNPAID/UNCLAIMED DIVIDEND AND THE UNDERLYING EQUITY SHARES TO THE INVESTOR EDUCATION AND PROTECTION FUND (IEPF)**

Dear Shareholders,

Notice is hereby given pursuant to the provisions of Section 124 of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the IEPF Rules"), as amended from time to time, every Company is required to transfer to the Investor Education and Protection Fund (IEPF), the money in the Unpaid Dividend Account of the Company which remains unpaid or unclaimed for a period of 7 (seven) consecutive years or more from the date it was transferred to such account and the Company is required to inform the Shareholders whose shares are liable to be transferred to the IEPF three months prior to the due date of transfer of shares and simultaneously publish the notice in the newspapers.

Further, pursuant to the provisions of Section 124(6) of the Companies Act, 2013, read with IEPF Rules, all shares in respect of which dividend has not been paid or claimed for seven consecutive years or more shall also be transferred to IEPF i.e. in case any dividend is paid for any year during the said period of seven consecutive years, the shares shall not be transferred to IEPF.

In view of above, we wish to inform you that the due date for transfer into IEPF of the Unpaid/Unclaimed Dividend lying in the Unpaid Dividend Account of the Company for the Financial Year 2018-19 is **September 22, 2026**. Accordingly, concerned Shareholders are requested to kindly claim the Unpaid/unclaimed Dividend.

The Company has sent the individual notices through Speed Post/Registered Post, at the latest available address of the concerned Shareholders to the concerned Shareholders whose dividend is lying unpaid/unclaimed for the financial year 2018-19 and also to the shareholders whose shares are liable to be transferred to the IEPF, requesting them to take appropriate action on or before **September 22, 2026**.

The Shareholders may further note that the complete list of Shareholders whose dividend(s) are lying unpaid/unclaimed against their Folio/DP-ID Client ID, in the Unpaid Dividend Accounts of the Company for the Financial Year 2018-19 onwards and also those whose shares are due for transfer to the IEPF is being uploaded on the website of the Company at [www.lumaxworld.in/lumaxindustries](http://www.lumaxworld.in/lumaxindustries) under the Investors Section.

In case the Company does not receive any communication from the concerned shareholders on or before **September 22, 2026**, the Company with a view to adhere with the requirements of the IEPF Rules, transfer the dividend and their corresponding shares to the IEPF, without any further notice, by following the due procedure as stipulated in the IEPF Rules.

Please note that once the dividend and their corresponding shares are credited to the IEPF, no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said IEPF Rules. It may also please be noted that all subsequent corporate benefits such as Bonus Shares, Dividend etc. that may accrue in relation to the above shares will also be credited to the said IEPF Demat Account.

The shareholder may note that both, the unclaimed dividend(s) and the equity share(s) already transferred to IEPF (including all the benefits accrued on such shares) can be claimed by submitting an online application electronically (web form IEPF-5) available on the website of the Ministry of Corporate Affairs at [www.mca.gov.in](http://www.mca.gov.in) and sending physical copy of the same, duly signed, to the attention of Head Officer, Lumax Industries Limited at the Lumax Corporate Headquarters (Plot No. 878, Phase V, Udyog Vihar, Sector 19, Gurugram, Haryana 122016), along with the e-form submission acknowledgment/challan and requisite documents enumerated in web form IEPF-5.

In case of any queries on the above matter, Shareholders are requested to contact the Company's Registrar and Transfer Agent, Mr. Rajeev Kumar, Deputy Manager at KFin Technologies Limited, Unit: Lumax Industries Limited, Selenium Tower B, Plot No. 31-32, Serilingampally Mandal, Financial District, Nanakramguda, Hyderabad - 500032 Telangana, India. Tel.: 18003094001, Email ID: rajeev.kr@kfin.tech.com.

For LUMAX INDUSTRIES LIMITED  
 Raajesh Kumar Gupta  
 Executive Director and Company Secretary  
 M No. ACS 8709

Place: Gurugram  
 Date : 19/06/2026

**TATA POWER**  
 (Corporate Contracts Department, 5<sup>th</sup> Floor Station B)  
 Tata Power, Trombay Thermal Power Station Chembur-Mahul, Mumbai 400074, Maharashtra, India.  
 (Board Line: 022-67175323, Mobile: 8435633224) CIN: L2820MH1919PLC000567

**NOTICE INVITING TENDER**

The Tata Power Company Limited invites tender from eligible vendors for the following package:

**1) Service required for Statutory compliance at Trombay Generating Station for period of 3 years.**

Interested and eligible bidders to submit Tender Fee and Authorization Letter before **3<sup>rd</sup> July 2026**. For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Also, all future corrigendum's if any, to the said tender will be published on Tender section of above website (**Tata Power - Business Associates - Tender Documents**) only.

**FORM G INVITATION FOR EXPRESSION OF INTEREST FOR M/S MAN INFRA PROJECTS LIMITED**  
 CONSTRUCTION SERVICES IN RESPECT OF COMMERCIAL OR RESIDENTIAL BUILDINGS AND COLONISING  
 (Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No. Man Infraprojects Limited CIN:U70101MH2006PLC164930
2.	Address of the registered office 102, Man House, 2nd Floor, Opposite Pawan Hans, S.V. ROAD, Vile Parle - West, Mumbai - 400056.
3.	URL of website The Corporate Debtor has no active website.
4.	Details of place where majority of fixed assets are located. The major assets of the Corporate Debtor are located at Mumbai.
5.	Installed capacity of main products/ services The Corporate Debtor is into the business of Real Estate and owns properties located in Mumbai.
6.	Quantity and value of main products/ services sold in last financial year As per latest audited financial statements the revenue from operations is NIL for the financial year 2019-20.
7.	Number of employees/ workmen As on Insolvency Commencement Date, there were no employees or workmen.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: Information can be sought through communication to the following email: E-mail: ip.maninfraprojects@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: Information can be sought through communication to the following email: E-mail: ip.maninfraprojects@gmail.com
10.	Last date for receipt of expression of interest 6th July, 2026
11.	Date of issue of provisional list of prospective resolution applicants 13th July, 2026
12.	Last date for submission of objections to provisional list 18th July, 2026
13.	Date of issue of final list of prospective resolution applicants 21st July, 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 24th July, 2026
15.	Last date for submission of resolution plans 24th August, 2026
16.	Process email id to submit Expression of Interest ip.maninfraprojects@gmail.com
17.	(Details of the corporate debtor's registration status as MSME.) The Corporate Debtor is not a MSME.

Sd/-  
 Manoj Kumar Agarwal  
 Resolution Professional  
 Man Infraprojects Limited (Under CIRP)  
 Regn. No. IBB/IBA-001/IP-PO0714/2017-2018/11222  
 AFA No: AA1/11222/02/300627/109155 Valid till 30/06/2027  
 Place: Mumbai  
 Date: 20.06.2026

**DICABS DIAMOND POWER INFRASTRUCTURE LIMITED**

Regd. Office : Vadadala, Phase - II, Savli, Vadodara, Gujarat, India - 391520  
 Email ID : [cs@dicabs.com](mailto:cs@dicabs.com) || Website : [www.dicabs.com](http://www.dicabs.com)  
 Phone : 02667-251354 / 251516 || CIN : L31300GJ1992PLC018198

**NOTICE OF POSTAL BALLOT**

NOTICE is hereby given that in compliance with the provisions of Sections 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 ("the Act"), Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules") and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), Secretarial Standard-2 on General Meetings ("SS-2"), read with the guidelines prescribed by the Ministry of Corporate Affairs ("MCA") for holding general meetings / conducting postal ballot process through Remote e-voting vide General Circular No. 03/2025 dated September 22, 2025 read with other circulars issued by MCA (referred to as 'MCA Circulars') and Circulars issued by Securities and Exchange Board of India ("SEBI Circulars") and other applicable laws and regulations, as amended from time to time (including any statutory modification(s) or amendment(s) or re-enactment thereof for the time being in force), to the Members of Diamond Power Infrastructure Limited (hereinafter referred to as "the Company") to transact the following special business as set out in the Postal Ballot notice dated June 18, 2026 (hereinafter referred to as 'Postal Ballot Notice') by passing a Special Resolution by remote e-voting process ('remote e-voting') only.

Item No.	Description of Resolution	Type of Resolution
1.	To approve raising funds by way of issuance of Equity Shares through Qualified Institutions Placement (QIP)	Special Resolution

**Instructions for remote e-voting**

The Company is providing facility to the Members to exercise voting through electronic voting system ('remote e-voting') on the e-voting platform provided by KFinTech. The detailed procedure for casting of votes through remote e-voting has been provided in the Postal Ballot Notice. The instructions for remote e-voting forms part of Postal Ballot Notice.

The voting rights shall be reckoned on the paid-up equity shares registered in the name of the Members as on that date. Members are requested to provide their assent or dissent through remote e-voting only. A person who is not a member as on the cut-off date should treat the Notice for information purpose only.

The remote e-voting period shall commence on **Saturday, June 20, 2026 (9:00 a.m. IST) and end on Sunday, July 19, 2026 (5:00 p.m. IST)**. During this period, Members of the Company holding shares either in physical form or in dematerialised form, may cast their vote by remote e-voting in proportion to their shares in the paid-up equity share capital of the Company. The remote e-voting module shall be disabled on **Sunday, July 19, 2026 at (5:00 p.m. IST)** and remote e-voting shall not be allowed beyond the same.

Once the vote is cast on the resolution(s), the Member, whether partially or otherwise, will not be allowed to change it subsequently or cast the vote again. The shareholders are requested to cast their vote for **fully paid-up shares of Re.1/- each (EVEN 9818)**. The voting rights for fully paid-up equity shareholders shall be in proportion to their shares in the paid-up equity share capital of the Company as on the Cut-off Date. Members cannot exercise votes by proxy on Postal Ballot.

**Registration of e-mail ID**  
 Members who have not registered their email IDs are requested to do so at the earliest. Members holding shares in:  
 - Electronic mode can register their email ID by contacting their respective Depository Participant(s) ("DP").  
 - Physical mode can register their email ID with the KFinTech. Requests can be emailed to einward.ris@kfin.tech.com. All updations to be done through ISR Forms only.

Mr. Ashish Shah, Practicing Company Secretary, Proprietor of M/s. Ashish Shah & Associates, Ahmedabad (Membership No.: 5974, COP No.: 4178 and Peer Review Certificate No.: S2001GJ041700) have been appointed as the Scrutinizer(s) for conducting the Postal Ballot only through remote e-voting process in a fair and transparent manner. The Scrutinizer decision on the validity of remote e-voting will be final.

The resolution, if passed by the requisite majority, shall be deemed to have been passed on Sunday, July 19, 2026 i.e. the last date of remote e-voting process. The result of remote e-voting will be announced on or before Tuesday, July 21, 2026. These results will also be displayed along with the Scrutinizer Report on the notice board of the Company at its Registered Office and its Corporate Office. The results will also be posted on the website of the Company at [www.dicabs.com](http://www.dicabs.com), website of KFinTech at <https://evoting.kfintech.com> and will also be intimated to Stock Exchanges at [www.seindia.com](http://www.seindia.com) and [www.bseindia.com](http://www.bseindia.com).

In case of any queries, Members may visit Help and FAQs section available at KFinTech website <https://evoting.kfintech.com>. For any grievances related to remote e-voting, please contact KFin Technologies Limited, Ms. C Shobha Anand, Selenium Building, Tower-B, Plot No. 31 & 32, Financial District, Nanakramguda, Serilingampally, Rangareddy, Hyderabad 500 032 Telangana, India or email at [evoting@kfintech.com](mailto:evoting@kfintech.com) or contact on Toll Free No. 1800 309 4001.

Members are requested to carefully read all the notes set out in the Postal Ballot Notice and in particular manner of casting vote through remote e-voting.

By Order of the Board  
 For, Diamond Power Infrastructure Limited  
 Sd/-  
**Jayesh Patel**  
 Company Secretary  
 ICSI Mem.No.: A14898

Place : Ahmedabad  
 Date : 19-06-2026

**DEE**  
 piping systems

**DEE DEVELOPMENT ENGINEERS LIMITED**  
 CIN: L74140HR1988PLC030225  
 Regd. Address: Unit 1, Prithla - Talarpur Road, Village Talarpur, Dist. Palwal, Haryana - 121102, India  
 Phone No.: 01275 248 345, Website: [www.deeping.com](http://www.deeping.com)

**CORRIGENDUM TO THE NOTICE OF EXTRAORDINARY GENERAL MEETING DATED JUNE 03, 2026**

DEE Development Engineers Limited ("the Company") had issued a notice dated June 03, 2026 ("Notice") for convening an Extraordinary General Meeting ("EGM"), on Saturday, June 27, 2026 at 01:00 p.m., to the Members of the Company seeking their approval on the matters set out in the Notice.

A Corrigendum has been sent to the Members of the Company on June 18, 2026, by electronic means to those members whose names appear in the Register of Members/Register of Beneficial Owners maintained by the Depositories, and whose email IDs are registered with the Company/Depositories as on the cut-off date i.e., May 29, 2026.

The Corrigendum shall form an integral part of, and shall always be read in conjunction with, the Notice together with the Explanatory Statement annexed thereto.

You are requested to take note that except for the changes specified in the Corrigendum, the contents of the Notice and the Explanatory Statement thereto, remain unchanged.

The Corrigendum to the EGM Notice of the Company is also being made available on the website of the Company at [https://www.deeping.com/document/investor/Corrigendum\\_of\\_EGM\\_Notice.pdf](https://www.deeping.com/document/investor/Corrigendum_of_EGM_Notice.pdf) and on the websites of the Stock Exchanges, i.e., BSE at <https://www.bseindia.com> and NSE at <https://www.nseindia.com>, and on the website of National Securities Depository Limited ("NSDL") (the agency engaged for providing e-voting facility) at <https://www.evoting.nsdl.com/> and on the website of MUFU Intime India Private Limited ("RTA") at <https://in.mipms.mufu.com/>.

For DEE Development Engineers Limited  
 Sd/-  
 Ranjan Kumar Sarangi  
 Company Secretary & Compliance Officer  
 Membership No.: F 8604

Date: June 18, 2026  
 Place: Palwal, Haryana

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**CORRIGENDUM TO FORM G**  
 INVITATION FOR EXPRESSION OF INTEREST VIVIMED LABS LIMITED  
 (Under Corporate Insolvency Resolution Process)

This corrigendum is issued to the public at large and all prospective resolution applicants in respect of the **Invitation for Expression of Interest (Form G)** published on **June 14, 2026**, under Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The following entry shall be read as forming part of the Form G:

SL.	RELEVANT PARTICULARS
17.	<b>Details of the corporate debtor/ MSME.</b> The Corporate Debtor is registered as a Micro, Small and Medium Enterprise under the provisions of the Micro, Small and Medium Enterprises Development Act, 2006.

All other terms and conditions of the Form G published on June 14, 2026, shall remain unchanged and continue to have full force and effect.

Sd/-  
T Narayana Swamy

Date: June 20, 2026  
Place: Bengaluru

Interim Resolution Professional of Vivimed Labs Limited  
Reg. No.: IBB/I/PA-002/IP-N01078/2020-2021/13427

**Balmer Lawrie Investments Limited**  
 [A Government of India Enterprise]

CIN: L65999WB2001GOI093759  
 Registered Office - 21, Netaji Subhas Road,  
 Kolkata - 700001  
 Telephone No. - 033 2222 5227  
 Email - lahota.a@balmerlawrie.com  
 Website - www.blinv.com

**NOTICE TO SHAREHOLDERS**

**A. Special Window from 5<sup>th</sup> February, 2026 to 4<sup>th</sup> February, 2027 for transfer and dematerialization (demat) of physical securities**

Please note that a Special Window for transfer and dematerialisation (demat) of physical securities has been made available for a period of one year from 5<sup>th</sup> February, 2026 to 4<sup>th</sup> February, 2027 as per Securities and Exchange Board of India's Circular dated 30<sup>th</sup> January, 2026 bearing reference no. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 read with Para 17 of Section IV of Master Circular for Registrars to an Issue and Share Transfer Agents dated 6<sup>th</sup> February, 2026. The eligibility, procedural requirements, other conditions and details are available in the aforesaid SEBI Circulars, which can be accessed through the following links:

- a. Circular dated 30.01.2026-  
[https://www.sebi.gov.in/web/?file=https://www.sebi.gov.in/sebi\\_data/attachdocs/jan-2026/1769772850270.pdf#page=1&zoom=page-width,-15,842](https://www.sebi.gov.in/web/?file=https://www.sebi.gov.in/sebi_data/attachdocs/jan-2026/1769772850270.pdf#page=1&zoom=page-width,-15,842)
- b. Master Circular dated 06.02.2026-  
[https://www.sebi.gov.in/web/?file=https://www.sebi.gov.in/sebi\\_data/attachdocs/fe-2026/1770374720586.pdf#page=1&zoom=page-width,-15,842](https://www.sebi.gov.in/web/?file=https://www.sebi.gov.in/sebi_data/attachdocs/fe-2026/1770374720586.pdf#page=1&zoom=page-width,-15,842)

**B. Second 100 Days Campaign, "Saksham Niveshak" from 1<sup>st</sup> April, 2026 to 9<sup>th</sup> July, 2026**

In furtherance to the communication dated 27<sup>th</sup> March, 2026 received from the Investor Education and Protection Fund Authority ('IEPFA'), this is to hereby inform that the Second 100 Days Campaign - "Saksham Niveshak" has been relaunched from 1<sup>st</sup> April, 2026 to 9<sup>th</sup> July, 2026 for KYC and related updations and shareholder engagement to prevent Transfer of Unpaid/Unclaimed dividends to Investor Education and Protection Fund (IEPF).

For further details, kindly visit Company's website at <https://www.blinv.com/>

For any query / lodging request in connection with serial A. and B. above, shareholders are requested to contact the Company's Registrar and Share Transfer Agents, M/s. MUFG Intime India Private Limited (Unit: Balmer Lawrie Investments Ltd.), at Rasoi Court, 5th floor 20, Sir R N Mukherjee Road, Kolkata 700001, India, Toll free No.: (033) 6906 6200, E-mail: investor.helpdesk@in.mpms.mufg.com

**Place: Kolkata**  
**Date: 18<sup>th</sup> June, 2026**

**For Balmer Lawrie Investments Limited**  
 Sd/-  
**Abhishek Lahoti**  
 Company Secretary and Compliance Officer  
 ACS 25141

**"IMPORTANT"**

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

**GVP INFOTECH LIMITED**  
 (CIN: L74110DL2011PLC221111)

Regd. Office: Office No. 710, Naurang House, Kasturba Gandhi (KG) Road, Connaught PLA, CE, New Delhi, India - 110 001 Tel: +91-769828406  
 Email ID: secretdial@gvpinfotech.com, Website: <https://gvpinfotech.com>

**NOTICE FOR RECORD DATE FOR FIRST AND FINAL CALL ON PARTLY PAID-UP RIGHTS EQUITY SHARES OF THE COMPANY**

Notice is hereby given that the Company has fixed **Thursday, 25th June, 2026** as the Record Date for the purpose of determining the holders of the Partly paid-up Rights Equity Shares of the Company to whom the call notice will be sent for payment of the First and Final call of Rs. 5.00/- each (out of which Re. 1.00/- will be adjusted towards face value and Rs. 4.00/- will be adjusted towards securities premium) on the outstanding 2,11,72,007 partly-paid-up Equity Shares of the Company having a Face Value of Rs. 2.00/- each with Re. 1.00/- paid-up ("Rights Equity Shares") which were allotted on 30th July, 2025, on Rights Basis pursuant to the Letter of Offer ("LOF") dated 1st July, 2025.

For GVP Infotech Limited  
 Sd/-  
 Dhaval Jitendrakumar Mistry  
 Director  
 DIN: 03411290

Date: 19th June, 2026  
 Place: Delhi

**NLC India Limited**  
 (Navratna - Government of India Enterprise)

Regd. Office: No.132, BSR, Pinner High Road, Pinner, Chennai 600 016  
 Corporate Office: Block-1, Neyyal, Chennai - 607 801, Cuddalore District, Tamil Nadu.  
 CIN: L30301TN1956GOI00307 Website: [www.nlcindia.in](http://www.nlcindia.in)

**SPECIAL WINDOW FOR RE-LODGE MENT OF TRANSFER REQUESTS OF PHYSICAL SHARES**

Notice is hereby given that pursuant to SEBI Circular SEBI/HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated 30<sup>th</sup> January, 2026, the Company has opened a special window exclusively for the re-lodgement of transfer requests of Physical shares. This applies specifically to transfer requests that were originally lodged before 1<sup>st</sup> April, 2019, but were rejected/returned/not processed due to the deficiency in the documents/process or otherwise. The special window is open till 04<sup>th</sup> February, 2027. Re-lodgement of legally valid and complete documents for transfer of physical shares, where there is no dispute on ownership will be considered. Eligible investors are requested to submit their application along with requisite documents on or before 04<sup>th</sup> February, 2027 with our Registrar and Share Transfer Agent (RTA), Integrated Registry Management Services Private Limited.

During this period, securities that are re-lodged for transfer will be issued only in dematerialised (demat) form. Investors are required to have a demat account and should submit a copy of their Client Master List (CML) along with the requisite documents and Original Share Certificates, while re-lodging the transfer request with the Registrar and Share Transfer Agent (RTA). The appropriate procedure will be followed for such transfer-cum-demat requests. In case of any query or assistance, please contact our Registrar and Share Transfer Agent (RTA) at einward@integratedindia.in or at 044-28140801/803. You may also reach out to them by visiting their office at 2<sup>nd</sup> Floor, Kences Towers, No. 1, Ramakrishna Street, North Usman Road, T-Nagar, Chennai - 600 017.

Date : 19.06.2026 For NLC India Limited  
 Place : Chennai Company Secretary

**PUBLIC SECTOR IS YOURS : HELP IT TO HELP YOU**

**LUMAX INDUSTRIES LIMITED**  
 (For the Attention of Equity Shareholders of the Company)

Registered Office: 2<sup>nd</sup> Floor, Harbans Bhawan-II, Commercial Complex, Nangal Raya, New Delhi -110046  
 Corporate Office: Plot No. 878, Udyog Vihar, Phase V, Gurugram-122016, Haryana  
 Phone: 0124-4760000, Email: [lumaxshare@lumaxmail.com](mailto:lumaxshare@lumaxmail.com)  
 Website: [www.lumaxworld.in](http://www.lumaxworld.in)

**TRANSFER OF UNPAID/UNCLAIMED DIVIDEND AND THE UNDERLYING EQUITY SHARES TO THE INVESTOR EDUCATION AND PROTECTION FUND (IEPF)**

Dear Shareholders,

Notice is hereby given pursuant to the provisions of Section 124 of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the IEPF Rules"), as amended from time to time, every Company is required to transfer to the Investor Education and Protection Fund (IEPF), the money in the Unpaid Dividend Account of the Company which remains unpaid or unclaimed for a period of 7 (seven) consecutive years or more from the date it was transferred to such account and the Company is required to inform the Shareholders whose shares are liable to be transferred to the IEPF three months prior to the due date of transfer of shares and simultaneously publish the notice in the newspapers.

Further, pursuant to the provisions of Section 124(6) of the Companies Act, 2013, read with IEPF Rules, all shares in respect of which dividend has not been paid or claimed for seven consecutive years or more shall also be transferred to IEPF i.e. in case any dividend is paid for any year during the said period of seven consecutive years, the shares shall not be transferred to IEPF.

In view of above, we wish to inform you that the due date for transfer into IEPF of the Unpaid/Unclaimed Dividend lying in the Unpaid Dividend Account of the Company for the Financial Year 2018-19 is **September 22, 2026**. Accordingly, concerned Shareholders are requested to kindly claim the Unpaid/unclaimed Dividend.

The Company has sent the individual notices through Speed Post/Registered Post, at the latest available address of the concerned Shareholders to the concerned Shareholders whose dividend is lying unpaid/unclaimed for the financial year 2018-19 and also to the shareholders whose shares are liable to be transferred to the IEPF, requesting them to take appropriate action on or before **September 22, 2026**.

The Shareholders may further note that the complete list of Shareholders whose dividend(s) are lying unpaid/unclaimed against their Folio/DP-ID Client ID, in the Unpaid Dividend Accounts of the Company from the Financial Year 2018-19 onwards and also those whose shares are due for transfer to the IEPF is being uploaded on the website of the Company at [www.lumaxworld.in](http://www.lumaxworld.in) under the Investors Section.

In case the Company does not receive any communication from the concerned shareholders on or before **September 22, 2026**, the Company with a view to adhere with the requirements of the IEPF Rules, transfer the dividend and their corresponding shares to the IEPF, without any further notice, by following the due procedure as stipulated in the IEPF Rules.

Please note that once the dividend and their corresponding shares are credited to the IEPF, no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said IEPF Rules. It may also please be noted that all subsequent corporate benefits such as Bonus Shares, Dividend etc. that may accrue in relation to the above shares will also be credited to the said IEPF Demat Account.

The shareholder may note that both, the unclaimed dividend(s) and the equity share(s) already transferred to IEPF (including all the benefits accrued on such shares) can be claimed by submitting an online application electronically (web form IEPF-5) available on the website of the Ministry of Corporate Affairs at [www.mca.gov.in](http://www.mca.gov.in) and sending physical copy of the same, duly signed, to the attention of Head Officer, Lumax Industries Limited at the Lumax Corporate Headquarters (Plot No. 878, Phase V, Udyog Vihar, Sector 19, Gurugram, Haryana 122016), along with the e-form submission acknowledgment/challan and requisite documents enumerated in web form IEPF-5.

In case of any queries on the above matter, Shareholders are requested to contact the Company's Registrar and Transfer Agent, Mr. Rajeev Kumar, Deputy Manager at KFin Technologies Limited, Unit: Lumax Industries Limited, Selenium Tower B, Plot No. 31-32, Serilingampally Mandal, Financial District, Nanakramguda, Hyderabad - 500032 Telangana, India. Tel.: 18003094001, Email ID: [rajeev.kr@kfin.tech](mailto:rajeev.kr@kfin.tech).

For LUMAX INDUSTRIES LIMITED  
 Raajesh Kumar Gupta  
 Executive Director and Company Secretary  
 M No. ACS 8709

Place: Gurugram  
 Date: 19/06/2026

**TATA POWER**

(Corporate Contracts Department, 5<sup>th</sup> Floor Station B)  
 Tata Power, Trombay Thermal Power Station Chembur-Mahul, Mumbai 400074, Maharashtra, India.  
 (Board Line: 022-67175323, Mobile: 8435633224) CIN: L2820MH1919PLC000567

**NOTICE INVITING TENDER**

The **Tata Power Company Limited** invites tender from eligible vendors for the following package:

1) **Service required for Statutory compliance at Trombay Generating Station for period of 3 years.**

Interested and eligible bidders to submit Tender Fee and Authorization Letter before **3<sup>rd</sup> July 2026**. For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Also, all future corrigendum's if any, to the said tender will be published on Tender section of above website (**Tata Power - Business Associates - Tender Documents**) only.

**FORM G INVITATION FOR EXPRESSION OF INTEREST FOR M/S MAN INFRAPROJECTS LIMITED**  
 CONSTRUCTION SERVICES IN RESPECT OF COMMERCIAL OR RESIDENTIAL BUILDINGS AND COLONISING

(Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No. <b>Man Infoprojects Limited</b> CIN/LU70101MH2006PLC164930
2.	Address of the registered office 102, Man House, 2nd Floor, Opposite Pawan Hans, S.V. ROAD, Ville Parle - West, Mumbai - 400056.
3.	URL of website The Corporate Debtor has no active website.
4.	Details of place where majority of fixed assets are located. The major assets of the Corporate Debtor are located at Mumbai.
5.	Installed capacity of main products/ services The Corporate Debtor is into the business of Real Estate and owns properties located in Mumbai.
6.	Quantity and value of main products/ services sold in last financial year As per latest audited financial statements the revenue from operations is NIL for the financial year 2019-20.
7.	Number of employees/ workmen As on Insolvency Commencement Date, there were no employees or workmen.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: Information can be sought through communication to the following email: E-mail: <a href="mailto:ip.maninfoprojects@gmail.com">ip.maninfoprojects@gmail.com</a>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: Information can be sought through communication to the following email: E-mail: <a href="mailto:ip.maninfoprojects@gmail.com">ip.maninfoprojects@gmail.com</a>
10.	Last date for receipt of expression of interest 6th July, 2026
11.	Date of issue of provisional list of prospective resolution applicants 13th July, 2026
12.	Last date for submission of objections to provisional list 18th July, 2026
13.	Date of issue of final list of prospective resolution applicants 21st July, 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 24th July, 2026
15.	Last date for submission of resolution plans 24th August, 2026
16.	Process email id to submit Expression of Interest <a href="mailto:ip.maninfoprojects@gmail.com">ip.maninfoprojects@gmail.com</a>
17.	(Details of the corporate debtor's registration status as MSME.) The Corporate Debtor is not a MSME.

Sd/-  
 Manoj Kumar Agarwal  
 Resolution Professional  
**Man Infoprojects Limited (Under CIRP)**  
 Regn. No. IBB/I/PA-001/IP-P00714/2017-2018/11222  
 AFA No: AA1/11222/02/300627/109155 Valid till 30/06/2027  
 Place: Mumbai  
 Date: 20.06.2026

**DICABS DIAMOND POWER INFRASTRUCTURE LIMITED**

Regd. Office : Vadadala, Phase - II, Savli, Vadodara, Gujarat, India - 391520  
 Email ID : [cs@dicabs.com](mailto:cs@dicabs.com) || Website : [www.dicabs.com](http://www.dicabs.com)  
 Phone : 02667-251354 / 251516 || CIN : L31300GJ1992PLC018198

**NOTICE OF POSTAL BALLOT**

NOTICE is hereby given that in compliance with the provisions of Sections 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 ("the Act"), Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules") and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), Secretarial Standard-2 on General Meetings ("SS-2"), read with the guidelines prescribed by the Ministry of Corporate Affairs ("MCA") for holding general meetings / conducting postal ballot process through Remote e-voting vide General Circular No. 03/2025 dated September 22, 2025 read with other circulars issued by MCA (referred to as 'MCA Circulars') and Circulars issued by Securities and Exchange Board of India ("SEBI Circulars") and other applicable laws and regulations, as amended from time to time (including any statutory modification(s) or amendment(s) or re-enactment thereof for the time being in force), to the Members of Diamond Power Infrastructure Limited (hereinafter referred to as "the Company") to transact the following special business as set out in the Postal Ballot notice dated June 18, 2026 (hereinafter referred to as 'Postal Ballot Notice') by passing a Special Resolution by remote e-voting process ('remote e-voting') only.

Item No.	Description of Resolution	Type of Resolution
1.	To approve raising funds by way of issuance of Equity Shares through Qualified Institutions Placement (QIP)	Special Resolution

**Instructions for remote e-voting**

The Company is providing facility to the Members to exercise voting through electronic voting system ('remote e-voting') on the e-voting platform provided by KFinTech. The detailed procedure for casting of votes through remote e-voting has been provided in the Postal Ballot Notice. The instructions for remote e-voting forms part of Postal Ballot Notice.

The voting rights shall be reckoned on the paid-up equity shares registered in the name of the Members as on that date. Members are requested to provide their assent or dissent through remote e-voting only. A person who is not a member as on the cut-off date should treat the Notice for information purpose only.

The remote e-voting period shall commence on **Saturday, June 20, 2026 (9:00 a.m. IST) and end on Sunday, July 19, 2026 (5:00 p.m. IST)**. During this period, Members of the Company holding shares either in physical form or in dematerialised form, may cast their vote by remote e-voting in proportion to their shares in the paid-up equity share capital of the Company. The remote e-voting module shall be disabled on **Sunday, July 19, 2026 at (5:00 p.m. IST)** and remote e-voting shall not be allowed beyond the same.

Once the vote is cast on the resolution(s), the Member, whether partially or otherwise, will not be allowed to change it subsequently or cast the vote again. The shareholders are requested to cast their vote for **fully paid-up shares of Re.1/- each (EVEN 9818)**. The voting rights for fully paid-up equity shareholders shall be in proportion to their shares in the paid-up equity share capital of the Company as on the Cut-off Date. Members cannot exercise votes by proxy on Postal Ballot.

**Registration of e-mail ID**

Members who have not registered their email IDs are requested to do so at the earliest. Members holding shares in:

- Electronic mode can register their email ID by contacting their respective Depository Participant(s) ("DP").
- Physical mode can register their email ID with the KFinTech. Requests can be emailed to [einward.ris@kfin.tech](mailto:einward.ris@kfin.tech). All updations to be done through ISR Forms only.

Mr. Ashish Shah, Practicing Company Secretary, Proprietor of M/s. Ashish Shah & Associates, Ahmedabad (Membership No. : 5974, COP No.: 4178 and Peer Review Certificate No.: S2001GJ041700) have been appointed as the Scrutinizer(s) for conducting the Postal Ballot only through remote e-voting process in a fair and transparent manner. The Scrutinizer decision on the validity of remote e-voting will be final.

The resolution, if passed by the requisite majority, shall be deemed to have been passed on Sunday, July 19, 2026 i.e. the last date of remote e-voting process. The result of remote e-voting will be announced on or before Tuesday, July 21, 2026. These results will also be displayed along with the Scrutinizer Report on the notice board of the Company at its Registered Office and its Corporate Office. The results will also be posted on the website of the Company at [www.dicabs.com](http://www.dicabs.com), website of KFinTech at <https://evoting.kfintech.com> and will also be intimated to Stock Exchanges at [www.nseindia.com](http://www.nseindia.com) and [www.bseindia.com](http://www.bseindia.com).

In case of any queries, Members may visit Help and FAQs section available at KFinTech website <https://evoting.kfintech.com>. For any grievances related to remote e-voting, please contact KFin Technologies Limited, Ms. C. Shobha Anand, Selenium Building, Tower-B, Plot No. 31 & 32, Financial District, Nanakramguda, Serilingampally, Rangareddy, Hyderabad 500 032 Telangana, India or email at [evoting@kfintech.com](mailto:evoting@kfintech.com) or contact on Toll Free No. 1800 309 4001. Members are requested to carefully read all the notes set out in the Postal Ballot Notice and in particular manner of casting vote through remote e-voting.

By Order of the Board  
 For, **Diamond Power Infrastructure Limited**  
 Sd/-  
**Jayesh Patel**  
 Company Secretary  
 ICSI Mem.No : A14898

Place : Ahmedabad  
 Date : 19-06-2026

**DEE DEVELOPMENT ENGINEERS LIMITED**

(P) Limited  
 piping systems

CIN: L74140HR1988PLC030225  
 Regd. Address: Unit 1, Prithla - Talarpur Road, Village Talarpur, Dist. Palwal, Haryana - 121102, India  
 Phone No.: 01275 248 345, Website: [www.deeping.com](http://www.deeping.com)

**CORRIGENDUM TO THE NOTICE OF EXTRAORDINARY GENERAL MEETING DATED JUNE 03, 2026**

DEE Development Engineers Limited ("the Company") had issued a notice dated June 03, 2026 ("Notice") for convening an Extraordinary General Meeting ("EGM"), on Saturday, June 27, 2026 at 01:00 p.m., to the Members of the Company seeking their approval on the matters set out in the Notice.

A Corrigendum has been sent to the Members of the Company on June 18, 2026, by electronic means to those members whose names appear in the Register of Members/Register of Beneficial Owners maintained by the Depositories, and whose email IDs are registered with the Company/Depositories as on the cut-off date i.e. May 29, 2026.

The Corrigendum shall form an integral part of, and shall always be read in conjunction with, the Notice together with the Explanatory Statement annexed thereto.

You are requested to take note that except for the changes specified in the Corrigendum, the contents of the Notice and the Explanatory Statement thereto, remain unchanged.

The Corrigendum to the EGM Notice of the Company is also being made available on the website of the Company at [https://www.deeping.com/document/investor/corrigendum\\_of\\_EGM\\_Notice.pdf](https://www.deeping.com/document/investor/corrigendum_of_EGM_Notice.pdf) and on the websites of the Stock Exchanges, i.e., BSE at <https://www.bseindia.com> and NSE at <https://www.nseindia.com>, and on the website of National Securities Depository Limited ("NSDL") (the agency engaged for providing e-voting facility) at <https://www.evoting.nsdl.com/> and on the website of MUFG Intime India Private Limited ("RTA") at <https://in.mfpm.mufg.com/>.

For DEE Development Engineers Limited  
 Sd/-  
 Ranjan Kumar Sarangi  
 Company Secretary & Compliance Officer  
 Membership No.: F 8604

Date: June 18, 2026  
 Place: Palwal, Haryana

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**DEE DEVELOPMENT ENGINEERS LIMITED**  
 CIN: L7410HR1988PLC030225  
 Regd. Address: Unit 1, Prithla - Talapur Road, Village Talapur, Dist. Palwal, Haryana - 121102, India  
 Phone No.: 01275 248 345, Website: www.deeping.com

**CORRIGENDUM TO THE NOTICE OF EXTRAORDINARY GENERAL MEETING DATED JUNE 03, 2026**

DEE Development Engineers Limited ("the Company") had issued a notice dated June 03, 2026 ("Notice") for convening an Extraordinary General Meeting ("EGM"), on Saturday, June 27, 2026 at 01:00 p.m., to the Members of the Company seeking their approval on the matters set out in the Notice.

A Corrigendum has been sent to the Members of the Company on June 18, 2026, by electronic means to those members whose names appear in the Register of Members/Register of Beneficial Owners maintained by the Depositories, and whose email IDs are registered with the Company/Depositories as on the cut-off date i.e., May 29, 2026

The Corrigendum shall form an integral part of, and shall always be read in conjunction with, the Notice together with the Explanatory Statement annexed thereto. You are requested to take note that except for the changes specified in the Corrigendum, the contents of the Notice and the Explanatory Statement thereto, remain unchanged.

The Corrigendum to the EGM Notice of the Company is also being made available on the website of the Company at [https://www.deeping.com/document/investor/Corrigendum\\_of\\_EGM\\_Notice.pdf](https://www.deeping.com/document/investor/Corrigendum_of_EGM_Notice.pdf) and on the websites of the Stock Exchanges, i.e., BSE at <https://www.bseindia.com> and NSE at <https://www.nseindia.com>, and on the website of National Securities Depository Limited ("NSDL") (the agency engaged for providing e-voting facility) at <https://www.evoting.nsdl.com/> and on the website of MUFG Intime India Private Limited ("RTA") at <https://in.mipms.mufg.com/>.

For DEE Development Engineers Limited  
 Sd/-  
**Ranjan Kumar Sarangi**  
 Company Secretary & Compliance Officer  
 Membership No.: F 8604  
 Date: June 18, 2026  
 Place: Palwal, Haryana

**GVP INFOTECH LIMITED**  
 (CIN: L74110DL2011PLC22111)

Regd. Office: Office No. 710, Naurang House, Kasturba Gandhi (KG) Road, Connaught PLA, CE, New Delhi, India - 110 001 Tel: +91-769828406  
 Email ID: [secretarial@gvpinfotech.com](mailto:secretarial@gvpinfotech.com), Website: <https://gvpinfotech.com>  
**NOTICE FOR RECORD DATE FOR FIRST AND FINAL CALL ON PARTLY PAID-UP RIGHTS EQUITY SHARES OF THE COMPANY**  
 Notice is hereby given that the Company has fixed **Thursday, 25th June, 2026** as the Record Date for the purpose of determining the holders of the Partly paid-up Rights Equity Shares of the Company to whom the call notice will be sent for payment of the First and Final call of Rs. 5.00/- each (of which Re. 1.00/- will be adjusted towards face value and Rs. 4.00/- will be adjusted towards securities premium) on the outstanding 2,11,72,007 partly-paid-up Equity Shares of the Company having a Face Value of Rs. 2.00/- each with Re. 1.00/- paid-up ("Rights Equity Shares") which were allotted on 30th July, 2025, on Rights Basis pursuant to the Letter of Offer ("LOF") dated 1st July, 2025.  
 For GVP Infotech Limited  
 Sd/-  
**Dhaval Jitendrakumar Mistry**  
 Director  
 DIN: 03411290  
 Date: 19th June, 2026  
 Place: Delhi

**NLC India Limited**  
 (Navratna - Government of India Enterprise)  
 Regd. Office: No.125, BVR Pinner High Road, Noida, Chennai 600 016  
 Corporate Office: Block-1, Noyyal, - 607 801, Cuddalore District, Tamil Nadu.  
 CIN: L30260TN1956GO00307 Website: [www.nlcindia.in](http://www.nlcindia.in)

**SPECIAL WINDOW FOR RE-LODGEMENT OF TRANSFER REQUESTS OF PHYSICAL SHARES**

Notice is hereby given that pursuant to SEBI Circular SEBI/HO/38/13/11(2)2026-MIRSD-POD/1/3750/2026 dated 30<sup>th</sup> January, 2026, the Company has opened a special window exclusively for the re-lodgement of transfer requests of Physical shares. This applies specifically to transfer requests that were originally lodged before 1<sup>st</sup> April, 2019, but were rejected/returned/not processed due to the deficiency in the documents/process or otherwise. The special window is open till 04<sup>th</sup> February, 2027. Re-lodgement of legally valid and complete documents for transfer of physical shares, where there is no dispute on ownership will be considered. Eligible investors are requested to submit their application along with requisite documents on or before 04<sup>th</sup> February, 2027 with our Registrar and Share Transfer Agent (RTA), Integrated Registry Management Services Private Limited.  
 During this period, securities that are re-lodged for transfer will be issued only in dematerialized (demat) form. Investors are required to have a demat account and should submit a copy of their Client Master List (CML) along with the requisite documents and Original Share Certificates, while re-lodging the transfer request with the Registrar and Share Transfer Agent (RTA). The appropriate procedure will be followed for such transfer-cum-demat requests. In case of any query or assistance, please contact our Registrar and Share Transfer Agent (RTA) at [einward@integratedindia.in](mailto:einward@integratedindia.in) or at 044-28140801/803. You may also reach out to them by visiting their office at 2<sup>nd</sup> Floor, Kences Towers, No. 1, Ramakrishna Street, North Usman Road, T-Nagar, Chennai - 600 017.  
 Date : 19.06.2026 For NLC India Limited  
 Place : Chennai Company Secretary  
 PUBLIC SECTOR IS YOURS : HELP IT TO HELP YOU

**LUMAX INDUSTRIES LIMITED**  
 CIN: L74899DL1981PLC012804  
 Registered Office: 2<sup>nd</sup> Floor, Harbans Bhawan-II, Commercial Complex, Nangal Raya, New Delhi -110046  
 Corporate Office: Plot No. 878, Udyog Vihar, Phase V, Gurugram- 122016, Haryana  
 Phone: 0124-4760000, Email: [lumaxshare@lumaxmail.com](mailto:lumaxshare@lumaxmail.com)  
 Website: [www.lumaxworld.in/lumaxindustries](http://www.lumaxworld.in/lumaxindustries)

**(FOR THE ATTENTION OF EQUITY SHAREHOLDERS OF THE COMPANY) TRANSFER OF UNPAID/UNCLAIMED DIVIDEND AND THE UNDERLYING EQUITY SHARES TO THE INVESTOR EDUCATION AND PROTECTION FUND (IEPF)**

Dear Shareholders,  
 Notice is hereby given pursuant to the provisions of Section 124 of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the IEPF Rules"), as amended from time to time, every Company is required to transfer to the Investor Education and Protection Fund (IEPF), the money in the Unpaid Dividend Account of the Company which remains unpaid or unclaimed for a period of 7 (seven) consecutive years or more from the date it was transferred to such account and the Company is required to inform the Shareholders whose shares are liable to be transferred to the IEPF three months prior to the due date of transfer of shares and simultaneously publish the notice in the newspapers.  
 Further, pursuant to the provisions of Section 124(6) of the Companies Act, 2013, read with IEPF Rules, all shares in respect of which dividend has not been paid or claimed for seven consecutive years or more shall also be transferred to IEPF i.e. in case any dividend is paid for any year during the said period of seven consecutive years, the shares shall not be transferred to IEPF.  
 In view of above, we wish to inform you that the due date for transfer into IEPF of the Unpaid/Unclaimed Dividend lying in the Unpaid Dividend Account of the Company for the Financial Year 2018-19 is **September 22, 2026**. Accordingly, concerned Shareholders are requested to kindly claim the Unpaid/unclaimed Dividend.  
 The Company has sent the individual notices through Speed Post/Registered Post, at the latest available address of the concerned Shareholders to the concerned Shareholders whose dividend is lying unpaid/unclaimed for the financial year 2018-19 and also to the shareholders whose shares are liable to be transferred to the IEPF, requesting them to take appropriate action on or before **September 22, 2026**.  
 The Shareholders may further note that the complete list of Shareholders whose dividend(s) are lying unpaid/unclaimed against their Folio/DP-ID Client ID, in the Unpaid Dividend Accounts of the Company for the Financial Year 2018-19 onwards and also those whose shares are due for transfer to the IEPF is being uploaded on the website of the Company at [www.lumaxworld.in/lumaxindustries](http://www.lumaxworld.in/lumaxindustries) under the Investors Section.  
 In case the Company does not receive any communication from the concerned shareholders on or before **September 22, 2026**, the Company with a view to adhere with the requirements of the IEPF Rules, transfer the dividend and their corresponding shares to the IEPF, without any further notice, by following the due procedure as stipulated in the IEPF Rules.  
 Please note that once the dividend and their corresponding shares are credited to the IEPF, no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said IEPF Rules. It may also please be noted that all subsequent corporate benefits such as Bonus Shares, Dividend etc. that may accrue in relation to the above shares will also be credited to the said IEPF Demat Account.  
 The shareholder may note that both, the unclaimed dividend(s) and the equity share(s) already transferred to IEPF (including all the benefits accrued on such shares) can be claimed by submitting an online application electronically (web form IEPF-5) available on the website of the Ministry of Corporate Affairs at [www.mca.gov.in](http://www.mca.gov.in) and sending physical copy of the same, duly signed, to the attention of Head Officer, Lumax Industries Limited at the Lumax Corporate Headquarters (Plot No. 878, Phase V, Udyog Vihar, Sector 19, Gurugram, Haryana 122016), along with the e-form submission acknowledgment/challan and requisite documents enumerated in web form IEPF-5.  
 In case of any queries on the above matter, Shareholders are requested to contact the Company's Registrar and Transfer Agent, Mr. Rajeev Kumar, Deputy Manager at KFin Technologies Limited, Unit: Lumax Industries Limited, Selenium Tower B, Plot No. 31-32, Serilingampally Mandal, Financial District, Nanakramguda, Hyderabad - 500032 Telangana, India. Tel.: 18003094001, Email ID: [rajeev.kr@kfin.tech](mailto:rajeev.kr@kfin.tech).

For LUMAX INDUSTRIES LIMITED  
**Rajesh Kumar Gupta**  
 Executive Director and Company Secretary  
 M No. ACS 8709  
 Place: Gurugram  
 Date : 19/06/2026

**TATA POWER**  
 (Corporate Contracts Department, 5<sup>th</sup> Floor Station B)  
 Tata Power, Trombay Thermal Power Station Chembur-Mahul, Mumbai 400074, Maharashtra, India.  
 (Board Line: 022-67175323, Mobile: 8435633224) CIN: L2820MH1919PLC000567  
**NOTICE INVITING TENDER**  
**The Tata Power Company Limited invites tender from eligible vendors for the following package.**  
**1) Service required for Statutory compliance at Trombay Generating Station for period of 3 years.**  
 Interested and eligible bidders to submit Tender Fee and Authorization Letter before **3<sup>rd</sup> July 2026**. For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Also, all future corrigendum's if any, to the said tender will be published on Tender section of above website (**Tata Power - Business Associates - Tender Documents**) only.

**FORM G INVITATION FOR EXPRESSION OF INTEREST FOR M/S MAN INFRAPROJECTS LIMITED CONSTRUCTION SERVICES IN RESPECT OF COMMERCIAL OR RESIDENTIAL BUILDINGS AND COLONISING (Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)**

Sl.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No. <b>Man InfraProjects Limited CIN:L70101MH2006PLC164930</b>
2.	Address of the registered office <b>102, Man House, 2nd Floor, Opposite Pawan Hans, S.V. ROAD, Ville Parle - West, Mumbai - 400056.</b>
3.	URL of website <b>The Corporate Debtor has no active website.</b>
4.	Details of place where majority of fixed assets are located <b>The major assets of the Corporate Debtor are located at Mumbai</b>
5.	Installed capacity of main products/ services <b>The Corporate Debtor is into the business of Real Estate and owns properties located in Mumbai.</b>
6.	Quantity and value of main products/ services sold in last financial year <b>As per latest audited financial statements the revenue from operations is NIL for the financial year 2019-20.</b>
7.	Number of employees/ workmen <b>As on Insolvency Commencement Date, there were no employees or workmen.</b>
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: <b>Information can be sought through communication to the following email : E-mail: <a href="mailto:ip.maninfraprojects@gmail.com">ip.maninfraprojects@gmail.com</a></b>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: <b>Information can be sought through communication to the following email : E-mail: <a href="mailto:ip.maninfraprojects@gmail.com">ip.maninfraprojects@gmail.com</a></b>
10.	Last date for receipt of expression of interest <b>6th July, 2026</b>
11.	Date of issue of provisional list of prospective resolution applicants <b>13th July, 2026</b>
12.	Last date for submission of objections to provisional list <b>18th July, 2026</b>
13.	Date of issue of final list of prospective resolution applicants <b>21st July, 2026</b>
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants <b>24th July, 2026</b>
15.	Last date for submission of resolution plans <b>24th August, 2026</b>
16.	Process email ID to submit Expression of Interest <b><a href="mailto:ip.maninfraprojects@gmail.com">ip.maninfraprojects@gmail.com</a></b>
17.	(Details of the corporate debtor's registration status as MSME.) <b>The Corporate Debtor is not a MSME.</b>

Sd/-  
**Manoj Kumar Agarwal**  
 Resolution Professional  
**Man InfraProjects Limited (Under CIRP)**  
 Regn. No. IBB/I/A-001/IP-P00714/2017-2018/11222  
 AFA No: AA1/11222/02/300627/109155 Valid till 30/06/2027  
 Place: Mumbai  
 Date: 20.06.2026

**DICABS DIAMOND POWER INFRASTRUCTURE LIMITED**  
 Regd. Office : Vadadala, Phase - II, Savli, Vadodara, Gujarat, India - 391520  
 Email ID : [cs@dicabs.com](mailto:cs@dicabs.com) | Website : [www.dicabs.com](http://www.dicabs.com)  
 Phone : 02667-251354 / 251516 | CIN : L31300GJ1992PLC018198

**NOTICE OF POSTAL BALLOT**  
 NOTICE is hereby given that in compliance with the provisions of Sections 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 ("the Act"), Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules") and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), Secretarial Standard-2 on General Meetings ("SS-2"), read with the guidelines prescribed by the Ministry of Corporate Affairs ("MCA") for holding general meetings / conducting postal ballot process through Remote e-voting vide General Circular No. 03/2025 dated September 22, 2025 read with other circulars issued by MCA (referred to as "MCA Circulars") and Circulars issued by Securities and Exchange Board of India ("SEBI Circulars") and other applicable laws and regulations, as amended from time to time (including any statutory modification(s) or amendment(s) or re-enactment thereof for the time being in force), to the Members of Diamond Power Infrastructure Limited (hereinafter referred to as "the Company") to transact the following special business as set out in the Postal Ballot notice dated June 18, 2026 (hereinafter referred to as "Postal Ballot Notice") by passing a Special Resolution by remote e-voting process ("remote e-voting") only.

Item No.	Description of Resolution	Type of Resolution
1.	To approve raising funds by way of issuance of Equity Shares through Qualified Institutions Placement (QIP)	Special Resolution

**Instructions for remote e-voting**  
 The Company is providing facility to the Members to exercise voting through electronic voting system ("remote e-voting") on the e-voting platform provided by KFinTech. The detailed procedure for casting of votes through remote e-voting has been provided in the Postal Ballot Notice. The instructions for remote e-voting forms part of Postal Ballot Notice.

The voting rights shall be reckoned on the paid-up equity shares registered in the name of the Members as on that date. Members are requested to provide their assent or dissent through remote e-voting only. A person who is not a member as on the cut-off date should treat the Notice for information purpose only.

The remote e-voting period shall commence on Saturday, June 20, 2026 (9:00 a.m. IST) and end on Sunday, July 19, 2026 (5:00 p.m. IST). During this period, Members of the Company holding shares either in physical form or in dematerialised form, may cast their vote by remote e-voting in proportion to their shares in the paid-up equity share capital of the Company. The remote e-voting module shall be disabled on Sunday, July 19, 2026 at (5:00 p.m. IST) and remote e-voting shall not be allowed beyond the same.

Once the vote is cast on the resolution(s), the Member, whether partially or otherwise, will not be allowed to change it subsequently or cast the vote again. The shareholders are requested to cast their vote for **fully paid-up shares of Re./1- each (EVEN 9818)**. The voting rights for fully paid-up equity shareholders shall be in proportion to their shares in the paid-up equity share capital of the Company as on the Cut-off Date. Members cannot exercise votes by proxy on Postal Ballot.

**Registration of e-mail ID**  
 Members who have not registered their email IDs are requested to do so at the earliest. Members holding shares in:  
 - Electronic mode can register their email ID by contacting their respective Depository Participant(s) ("DP").  
 - Physical mode can register their email ID with the KFinTech. Requests can be emailed to [einward.ris@kfin.tech](mailto:einward.ris@kfin.tech). All updations to be done through ISR Forms only.

Mr. Ashish Shah, Practicing Company Secretary, Proprietor of M/s. Ashish Shah & Associates, Ahmedabad (Membership No. : 5974, COP No.: 4178 and Peer Review Certificate No.: S2001GJ041700) have been appointed as the Scrutinizer(s) for conducting the Postal Ballot only through remote e-voting process in a fair and transparent manner. The Scrutinizer decision on the validity of remote e-voting will be final.

The resolution, if passed by the requisite majority, shall be deemed to have been passed on Sunday, July 19, 2026 i.e. the last date of remote e-voting process. The result of remote e-voting will be announced on or before Tuesday, July 21, 2026. These results will also be displayed along with the Scrutinizer Report on the notice board of the Company at its Registered Office and its Corporate Office. The results will also be posted on the website of the Company at [www.dicabs.com](http://www.dicabs.com), website of KFinTech at <https://evoting.kfintech.com> and will also be intimated to Stock Exchanges at [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com).

In case of any queries, Members may visit Help and FAQs section available at KFinTech website <https://evoting.kfintech.com>. For any grievances related to remote e-voting, please contact KFin Technologies Limited, Ms. C. Shobha Anand, Selenium Building, Tower-B, Plot No. 31 & 32, Financial District, Nanakramguda, Serilingampally, Rangareddy, Hyderabad 500 032 Telangana, India or email at [evoting@kfintech.com](mailto:evoting@kfintech.com) or contact on Toll Free No. 1800 309 4001.

Members are requested to carefully read all the notes set out in the Postal Ballot Notice and in particular manner of casting vote through remote e-voting.

By Order of the Board  
 For, Diamond Power Infrastructure Limited  
 Sd/-  
**Jayesh Patel**  
 Company Secretary  
 ICSI Mem.No : A14898  
 Place : Ahmedabad  
 Date : 19-06-2026

**CORRIGENDUM TO FORM G INVITATION FOR EXPRESSION OF INTEREST VIVIMED LABS LIMITED (Under Corporate Insolvency Resolution Process)**  
 This corrigendum is issued to the public at large and all prospective resolution applicants in respect of the Invitation for Expression of Interest (Form G) published on June 14, 2026, under Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The following entry shall be read as forming part of the Form G:  
 SL. NO. RELEVANT PARTICULARS  
 17. Details of the corporate debtor's registration status as MSME. The Corporate Debtor is registered as a Micro, Small and Medium Enterprise under the provisions of the Micro, Small and Medium Enterprises Development Act, 2006.  
 All other terms and conditions of the Form G published on June 14, 2026, shall remain unchanged and continue to have full force and effect.  
 Sd/-  
**T Narayana Swamy**  
 Interim Resolution Professional of Vivimed Labs Limited  
 Reg. No.: IBB/I/A-002/IP-N01078/2020-2021/13427  
 Date: June 20, 2026  
 Place: Bengaluru

**Balmer Lawrie Investments Limited**  
 [A Government of India Enterprise]  
 CIN: L65999WB2001GOI093759  
 Registered Office - 21, Netaji Subhas Road, Kolkata - 700001  
 Telephone No. - 033222 5227  
 Email - [lahoti.a@balmerlawrie.com](mailto:lahoti.a@balmerlawrie.com)  
 Website - [www.blinv.com](http://www.blinv.com)

**NOTICE TO SHAREHOLDERS**

**A. Special Window from 5<sup>th</sup> February, 2026 to 4<sup>th</sup> February, 2027 for transfer and dematerialization (demat) of physical securities**

Please note that a Special Window for transfer and dematerialisation (demat) of physical securities has been made available for a period of one year from 5<sup>th</sup> February, 2026 to 4<sup>th</sup> February, 2027 as per Securities and Exchange Board of India's Circular dated 30<sup>th</sup> January, 2026 bearing reference no. HO/38/13/11(2)2026-MIRSD-POD/1/3750/2026 read with Para 17 of Section IV of Master Circular for Registrars to an Issue and Share Transfer Agents dated 6<sup>th</sup> February, 2026. The eligibility, procedural requirements, other conditions and details are available in the aforesaid SEBI Circulars, which can be accessed through the following links:

- a. Circular dated 30.01.2026- [https://www.sebi.gov.in/web/?file=https://www.sebi.gov.in/sebi\\_data/attachdocs/jan-2026/1769772850270.pdf#page=1&zoom=page-width,-15,842](https://www.sebi.gov.in/web/?file=https://www.sebi.gov.in/sebi_data/attachdocs/jan-2026/1769772850270.pdf#page=1&zoom=page-width,-15,842)
- b. Master Circular dated 06.02.2026- [https://www.sebi.gov.in/web/?file=https://www.sebi.gov.in/sebi\\_data/attachdocs/feb-2026/1770374720586.pdf#page=1&zoom=page-width,-15,842](https://www.sebi.gov.in/web/?file=https://www.sebi.gov.in/sebi_data/attachdocs/feb-2026/1770374720586.pdf#page=1&zoom=page-width,-15,842)

**B. Second 100 Days Campaign, "Saksham Niveshak" from 1<sup>st</sup> April, 2026 to 9<sup>th</sup> July, 2026**

In furtherance to the communication dated 27<sup>th</sup> March, 2026 received from the Investor Education and Protection Fund Authority ("IEPFA"), this is to hereby inform that the Second 100 Days Campaign - "Saksham Niveshak" has been relaunched from 1<sup>st</sup> April, 2026 to 9<sup>th</sup> July, 2026 for KYC and related updations and shareholder engagement to prevent Transfer of Unpaid/Unclaimed dividends to Investor Education and Protection Fund (IEPF).

For further details, kindly visit Company's website at <https://www.blinv.com/>

For any query / lodging request in connection with serial A. and B. above, shareholders are requested to contact the Company's Registrar and Share Transfer Agents, M/s. MUFG Intime India Private Limited (Unit: Balmer Lawrie Investments Ltd.), at Rasoi Court, 5th floor 20, Sir R N Mukherjee Road, Kolkata 700001, India, Toll free No.: (033) 6906 6200, E-mail: [investor.helpdesk@in.mipms.mufg.com](mailto:investor.helpdesk@in.mipms.mufg.com)

**Place: Kolkata**  
**Date: 18<sup>th</sup> June, 2026**  
**For Balmer Lawrie Investments Limited**  
 Sd/-  
**Abhishek Lahoti**  
 Company Secretary and Compliance Officer  
 ACS 25141

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### CORRIGENDUM TO FORM G

#### INVITATION FOR EXPRESSION OF INTEREST VIVIMED LABS LIMITED

(Under Corporate Insolvency Resolution Process)

This corrigendum is issued to the public at large and all prospective resolution applicants in respect of the **Invitation for Expression of Interest (Form G)** published on **June 14, 2026**, under Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The following entry shall be read as forming part of the Form G:

SL.	RELEVANT PARTICULARS
17.	<b>Details of the corporate debtor's registration status as MSME.</b> The Corporate Debtor is registered as a Micro, Small or Medium Enterprise under the provisions of the Micro, Small and Medium Enterprises Development Act, 2006.

All other terms and conditions of the Form G published on June 14, 2026, shall remain unchanged and continue to have full force and effect.

Sd/-  
T Narayana Swamy  
Interim Resolution Professional of Vivimed Labs Limited  
Reg. No.: IBB/II/PA-002/IP-N01078/2020-2021/13427

### GVP INFOTECH LIMITED

(CIN: L74110DL2011PLC221111)  
Regd. Office: Office No. 710, Naurang House, Kasturba Gandhi (KG) Road, Connaught PLA, CE, New Delhi, India - 110 001 Tel: +91-769828406  
Email ID: secretarial@gvpinfotech.com, Website: https://gvpinfotech.com

#### NOTICE FOR RECORD DATE FOR FIRST AND FINAL CALL ON PARTLY PAID-UP RIGHTS EQUITY SHARES OF THE COMPANY

Notice is hereby given that the Company has fixed **Thursday, 25th June, 2026** as the Record Date for the purpose of determining the holders of the Partly paid-up Rights Equity Shares of the Company to whom the call notice will be sent for payment of the First and Final call of Rs. 5.00/- each (of which Re. 1.00/- will be adjusted towards face value and Rs. 4.00/- will be adjusted towards securities premium) on the outstanding 2,11,72,007 partly-paid-up Equity Shares of the Company having a Face Value of Rs. 2.00/- each with Re. 1.00/- paid-up ("Rights Equity Shares") which were allotted on 30th July, 2025, on Rights Basis pursuant to the Letter of Offer ("LOF") dated 1st July, 2025.

For GVP Infotech Limited  
Sd/-  
Dhaval Jitendrakumar Mistry  
Director  
DIN: 03411290

Date: 19th June, 2026  
Place: Delhi

### TATA POWER

(Corporate Contracts Department, 5<sup>th</sup> Floor Station B)  
Tata Power, Trombay Thermal Power Station Chembur-Mahul, Mumbai 400074, Maharashtra, India.  
(Board Line: 022-67175323, Mobile: 8435633224) CIN: L2820MH1919PLC000567

#### NOTICE INVITING TENDER

The **Tata Power Company Limited** invites tender from eligible vendors for the following package:  
**1) Service required for Statutory compliance at Trombay Generating Station for period of 3 years.**  
Interested and eligible bidders to submit Tender Fee and Authorization Letter before **3<sup>rd</sup> July 2026**. For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Also, all future corrigendum's if any, to the said tender will be published on Tender section of above website (**Tata Power → Business Associates → Tender Documents**) only.

### DEE

DEE DEVELOPMENT ENGINEERS LIMITED  
CIN: L74140HR1988PLC030225  
Regd. Address: Unit 1, Prithla - Talarpur Road, Village Talarpur, Dist. Palwal, Haryana - 121102, India  
Phone No.: 01275 248 345, Website: www.deeping.com

#### CORRIGENDUM TO THE NOTICE OF EXTRAORDINARY GENERAL MEETING DATED JUNE 03, 2026

DEE Development Engineers Limited ("the Company") had issued a notice dated June 03, 2026 ("Notice") for convening an Extraordinary General Meeting ("EGM"), on Saturday, June 27, 2026 at 01:00 p.m., to the Members of the Company seeking their approval on the matters set out in the Notice.

A Corrigendum has been sent to the Members of the Company on June 18, 2026, by electronic means to those members whose names appear in the Register of Members/Register of Beneficial Owners maintained by the Depositories, and whose email IDs are registered with the Company/Depositories as on the cut-off date i.e., May 29, 2026.

The Corrigendum shall form an integral part of, and shall always be read in conjunction with, the Notice together with the Explanatory Statement annexed thereto.

You are requested to take note that except for the changes specified in the Corrigendum, the contents of the Notice and the Explanatory Statement thereto, remain unchanged.

The Corrigendum to the EGM Notice of the Company is also being made available on the website of the Company at [https://www.deeping.com/document/investor/Corrigendum\\_of\\_EGM\\_Notify.pdf](https://www.deeping.com/document/investor/Corrigendum_of_EGM_Notify.pdf) and on the websites of the Stock Exchanges, i.e., BSE at <https://www.bseindia.com> and NSE at <https://www.nseindia.com>, and on the website of National Securities Depository Limited ("NSDL") (the agency engaged for providing e-voting facility) at <https://www.evoting.nsdl.com/> and on the website of MUGF Intime India Private Limited ("RTA") at <https://in.mfpm.com/>.

For DEE Development Engineers Limited  
Sd/-  
Ranjana Kumar Sarangi  
Company Secretary & Compliance Officer  
Membership No.: F 8604

Date: June 18, 2026  
Place: Palwal, Haryana

### Balmer Lawrie Investments Limited

[A Government of India Enterprise]

CIN: L65999WB2001GOI093759  
Registered Office - 21, Netaji Subhas Road, Kolkata - 700001  
Telephone No. - 033 222 5227  
Email - lahota.a@balmerlawrie.com  
Website - www.blinv.com

### NLC India Limited

(Navratna - Government of India Enterprise)  
Regd. Office: No.125, BSR, Besant Nagar Road, Noida, Chennai 600 016  
Corporate Office: Block-1, Noyyal - 607 801, Cuddalore District, Tamil Nadu.  
CIN: L30260TN1956GOI003507 Website: www.nlcindia.in

#### SPECIAL WINDOW FOR RE-LODGE OF TRANSFER REQUESTS OF PHYSICAL SHARES

## NOTICE TO SHAREHOLDERS

Notice is hereby given that pursuant to SEBI Circular SEBI/HO/38/13/11(2)2026-MIRSD-POD/1/3750/2026 dated 30<sup>th</sup> January, 2026, the Company has opened a special window exclusively for the re-lodgement of transfer requests of Physical Shares. This applies specifically to transfer requests that were originally lodged before 1<sup>st</sup> April, 2019, but were rejected/returned/not processed due to the deficiency in the documents/process or otherwise. The special window is open till 04<sup>th</sup> February, 2027. Re-lodgement of legally valid and complete documents for transfer of physical shares, where there is no dispute on ownership will be considered. Eligible investors are requested to submit their application along with requisite documents on or before 04<sup>th</sup> February, 2027 with our Registrar and Share Transfer Agent (RTA), Integrated Registry Management Services Private Limited.

During this period, securities that are re-lodged for transfer will be issued only in dematerialized (demat) form. Investors are required to have a demat account and should submit a copy of their Client Master List (CML) along with the requisite documents and Original Share Certificates, while re-lodging the transfer request with the Registrar and Share Transfer Agent (RTA). The appropriate procedure will be followed for such transfer-cum-demat requests. In case of any query or assistance, please contact our Registrar and Share Transfer Agent (RTA) at einward@integratedindia.in or at 044-28140801/803. You may also reach out to them by visiting their office at 2<sup>nd</sup> Floor, Kences Towers, No. 1, Ramakrishna Street, North Usman Road, T-Nagar, Chennai - 600 017.

Date : 19.06.2026 For NLC India Limited  
Place : Chennai Company Secretary

### A. Special Window from 5<sup>th</sup> February, 2026 to 4<sup>th</sup> February, 2027 for transfer and dematerialization (demat) of physical securities

### LUMAX INDUSTRIES LIMITED

(CIN: L74899DL1981PLC012804)  
Registered Office: 2<sup>nd</sup> Floor, Harbans Bhawan-II, Commercial Complex, Nangal Raya, New Delhi -110048  
Corporate Office: Plot No. 878, Udyog Vihar, Phase V, Gurugram-122016, Haryana  
Phone: 0124-4760000, Email: lumaxshare@lumaxmail.com  
Website: www.lumaxworld.in/lumaxindustries

#### NOTICE OF UNPAID/UNCLAIMED DIVIDEND AND THE UNDERLYING EQUITY SHARES TO THE INVESTOR EDUCATION AND PROTECTION FUND (IEPF)

Please note that a Special Window for transfer and dematerialisation (demat) of physical securities has been made available for a period of one year from 5<sup>th</sup> February, 2026 to 4<sup>th</sup> February, 2027 as per Securities and Exchange Board of India's Circular dated 30<sup>th</sup> January, 2026 bearing reference no. HO/38/13/11(2)2026-MIRSD-POD/1/3750/2026 read with Para 17 of Section IV of Master Circular for Registrars to an Issue and Share Transfer Agents dated 6<sup>th</sup> February, 2026. The eligibility, procedural requirements, other conditions and details are available in the aforesaid SEBI Circulars, which can be accessed through the following links:

Dear Shareholders,

Notice is hereby given pursuant to the provisions of Section 124 of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the IEPF Rules"), as amended from time to time, every Company is required to transfer to the Investor Education and Protection Fund (IEPF), the money in the Unpaid Dividend Account of the Company which remains unpaid or unclaimed for a period of 7 (seven) consecutive years or more from the date it was transferred to such account and the Company is required to inform the Shareholders whose shares are liable to be transferred to the IEPF three months prior to the due date of transfer of shares and simultaneously publish the notice in the newspapers.

Further, pursuant to the provisions of Section 124(6) of the Companies Act, 2013, read with IEPF Rules, all shares in respect of which dividend has not been paid or claimed for seven consecutive years or more shall also be transferred to IEPF i.e. in case any dividend is paid for any year during the said period of seven consecutive years, the shares shall not be transferred to IEPF.

In view of above, we wish to inform you that the due date for transfer into IEPF of the Unpaid/Unclaimed Dividend lying in the Unpaid Dividend Account of the Company for the Financial Year 2018-19 is **September 22, 2026**. Accordingly, concerned Shareholders are requested to kindly claim the Unpaid/unclaimed Dividend.

The Company has sent the individual notices through Speed Post/Registered Post, at the latest available address of the concerned Shareholders to the concerned Shareholders whose dividend is lying unpaid/unclaimed for the financial year 2018-19 and also to the shareholders whose shares are liable to be transferred to the IEPF, requesting them to take appropriate action on or before **September 22, 2026**.

The Shareholders may further note that the complete list of Shareholders whose dividend(s) are lying unpaid/unclaimed against their Folio/DP-ID Client ID, in the Unpaid Dividend Accounts of the Company from the Financial Year 2018-19 onwards and also those whose shares are due for transfer to the IEPF is being uploaded on the website of the Company at [www.lumaxworld.in/lumaxindustries](http://www.lumaxworld.in/lumaxindustries) under the Investors Section.

In case the Company does not receive any communication from the concerned shareholders on or before **September 22, 2026**, the Company with a view to adhere with the requirements of the IEPF Rules, transfer the dividend and their corresponding shares to the IEPF, without any further notice, by following the due procedure as stipulated in the IEPF Rules.

Please note that once the dividend and their corresponding shares are credited to the IEPF, no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said IEPF Rules. It may also please be noted that all subsequent corporate benefits such as Bonus Shares, Dividend etc. that may accrue in relation to the above shares will also be credited to the said IEPF Demat Account.

The shareholder may note that both, the unclaimed dividend(s) and the equity share(s) already transferred to IEPF (including all the benefits accrued on such shares) can be claimed by submitting an online application electronically (web form IEPF-5) available on the website of the Ministry of Corporate Affairs at [www.mca.gov.in](http://www.mca.gov.in) and sending physical copy of the same, duly signed, to the attention of Head Officer, Lumax Industries Limited at the Lumax Corporate Headquarters (Plot No. 878, Phase V, Udyog Vihar, Sector 19, Gurugram, Haryana 122016), along with the e-form submission acknowledgment/challan and requisite documents enumerated in web form IEPF-5.

In case of any queries on the above matter, Shareholders are requested to contact the Company's Registrar and Transfer Agent, Mr. Rajeev Kumar, Deputy Manager at KFin Technologies Limited, Unit: Lumax Industries Limited, Selenium Tower B, Plot No. 31-32, Serilingampally Mandal, Financial District, Nanakramguda, Hyderabad - 500032 Telangana, India. Tel.: 18003094001, Email ID: rajeev.kr@kfintech.com.

For LUMAXINDUSTRIES LIMITED  
Rajeev Kumar Gupta  
Executive Director and Company Secretary  
M No. ACS 8709

Place: Gurugram  
Date : 19/06/2026

- a. Circular dated 30.01.2026-  
[https://www.sebi.gov.in/web/?file=https://www.sebi.gov.in/sebi\\_data/attachdocs/jan-2026/1769772850270.pdf#page=1&zoom=page-width,-15,842](https://www.sebi.gov.in/web/?file=https://www.sebi.gov.in/sebi_data/attachdocs/jan-2026/1769772850270.pdf#page=1&zoom=page-width,-15,842)
- b. Master Circular dated 06.02.2026-  
[https://www.sebi.gov.in/web/?file=https://www.sebi.gov.in/sebi\\_data/attachdocs/fe-2026/1770374720586.pdf#page=1&zoom=page-width,-15,842](https://www.sebi.gov.in/web/?file=https://www.sebi.gov.in/sebi_data/attachdocs/fe-2026/1770374720586.pdf#page=1&zoom=page-width,-15,842)

### B. Second 100 Days Campaign, "Saksham Niveshak" from 1<sup>st</sup> April, 2026 to 9<sup>th</sup> July, 2026

In furtherance to the communication dated 27<sup>th</sup> March, 2026 received from the Investor Education and Protection Fund Authority ('IEPFA'), this is to hereby inform that the **Second 100 Days Campaign** - "Saksham Niveshak" has been relaunched from 1<sup>st</sup> April, 2026 to 9<sup>th</sup> July, 2026 for KYC and related updations and shareholder engagement to prevent Transfer of Unpaid/Unclaimed dividends to Investor Education and Protection Fund (IEPF).

For further details, kindly visit Company's website at <https://www.blinv.com/>

For any query / lodging request in connection with serial A. and B. above, shareholders are requested to contact the Company's Registrar and Share Transfer Agents, M/s. MUGF Intime India Private Limited (Unit: Balmer Lawrie Investments Ltd.), at Rasoi Court, 5th floor 20, Sir R N Mukherjee Road, Kolkata 700001, India, Toll free No.: (033) 6906 6200, E-mail: investor.helpdesk@in.mfpm.mufg.com

**Place: Kolkata**  
**Date: 18<sup>th</sup> June, 2026**  
**For Balmer Lawrie Investments Limited**  
Sd/-  
**Abhishek Lahoti**  
Company Secretary and Compliance Officer  
ACS 25141

**"IMPORTANT"**  
Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

### FORM G

#### INVITATION FOR EXPRESSION OF INTEREST FOR M/S MAN INFRAPROJECTS LIMITED

CONSTRUCTION SERVICES IN RESPECT OF COMMERCIAL OR RESIDENTIAL BUILDINGS AND COLONISING (Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No. <b>Man InfraProjects Limited</b> CIN:U70101MH2006PLC164930
2.	Address of the registered office <b>102, Man House, 2nd Floor, Opposite Pawan Hans, S.V. ROAD, Ville Parle - West, Mumbai - 400056.</b>
3.	URL of website <b>The Corporate Debtor has no active website.</b>
4.	Details of place where majority of fixed assets are located. <b>The major assets of the Corporate Debtor are located at Mumbai.</b>
5.	Installed capacity of main products/ services <b>The Corporate Debtor is into the business of Real Estate and owns properties located in Mumbai.</b>
6.	Quantity and value of main products/ services sold in last financial year <b>As per latest audited financial statements the revenue from operations is NIL for the financial year 2019-20.</b>
7.	Number of employees/ workmen <b>As on Insolvency Commencement Date, there were no employees or workmen.</b>
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: <b>Information can be sought through communication to the following email : E-mail: ip.maninfraprojects@gmail.com</b>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: <b>Information can be sought through communication to the following email : E-mail: ip.maninfraprojects@gmail.com</b>
10.	Last date for receipt of expression of interest <b>6th July, 2026</b>
11.	Date of issue of provisional list of prospective resolution applicants <b>13th July, 2026</b>
12.	Last date for submission of objections to provisional list <b>18th July, 2026</b>
13.	Date of issue of final list of prospective resolution applicants <b>21st July, 2026</b>
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants <b>24th July, 2026</b>
15.	Last date for submission of resolution plans <b>24th August, 2026</b>
16.	Process email ID to submit Expression of Interest <b>ip.maninfraprojects@gmail.com</b>
17.	Details of the corporate debtor's registration status as MSME. <b>The Corporate Debtor is not a MSME.</b>

Sd/-  
**Manoj Kumar Agarwal**  
Resolution Professional  
**Man InfraProjects Limited (Under CIRP)**  
Regn. No. IBB/II/PA-001/IP-00714/2017-2018/11222  
AFA No: AA/1/11222/02/300627/109155 Valid till 30/06/2027  
Place: Mumbai  
Date: 20.06.2026

### DICABS DIAMOND POWER INFRASTRUCTURE LIMITED

Regd. Office : Vadadala, Phase - II, Savli, Vadodara, Gujarat, India - 391520  
Email ID : [cs@dicabs.com](mailto:cs@dicabs.com) | Website : [www.dicabs.com](http://www.dicabs.com)  
Phone : 02667-251354 / 251516 | CIN : L31300GJ1992PLC018198

#### NOTICE OF POSTAL BALLOT

NOTICE is hereby given that in compliance with the provisions of Sections 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 ("the Act"), Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules") and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), Secretarial Standard-2 on General Meetings ("SS-2"), read with the guidelines prescribed by the Ministry of Corporate Affairs ("MCA") for holding general meetings / conducting postal ballot process through Remote e-voting vide General Circular No. 03/2025 dated September 22, 2025 read with other circulars issued by MCA (referred to as "MCA Circulars") and Circulars issued by Securities and Exchange Board of India ("SEBI Circulars") and other applicable laws and regulations, as amended from time to time (including any statutory modification(s) or amendment(s) or re-enactment thereof for the time being in force), to the Members of Diamond Power Infrastructure Limited (hereinafter referred to as "the Company") to transact the following special business as set out in the Postal Ballot notice dated June 18, 2026 (hereinafter referred to as "Postal Ballot Notice") by passing a Special Resolution by remote e-voting process ("remote e-voting") only.

Item No.	Description of Resolution	Type of Resolution
1.	To approve raising funds by way of issuance of Equity Shares through Qualified Institutions Placement (QIP)	Special Resolution

#### Instructions for remote e-voting

The Company is providing facility to the Members to exercise voting through electronic voting system ("remote e-voting") on the e-voting platform provided by KFinTech. The detailed procedure for casting of votes through remote e-voting has been provided in the Postal Ballot Notice. The instructions for remote e-voting forms part of Postal Ballot Notice.

The voting rights shall be reckoned on the paid-up equity shares registered in the name of the Members as on that date. Members are requested to provide their consent or dissent through remote e-voting only. A person who is not a member as on the cut-off date should treat the Notice for information purpose only.

The remote e-voting period shall commence on Saturday, June 20, 2026 (9:00 a.m. IST) and end on Sunday, July 19, 2026 (5:00 p.m. IST). During this period, Members of the Company holding shares either in physical form or in dematerialised form, may cast their vote by remote e-voting in proportion to their shares in the paid-up equity share capital of the Company. The remote e-voting module shall be disabled on Sunday, July 19, 2026 at (5:00 p.m. IST) and remote e-voting shall not be allowed beyond the same.

Once the vote is cast on the resolution(s), the Member, whether partially or otherwise, will not be allowed to change it subsequently or cast the vote again.

The shareholders are requested to cast their vote for fully paid-up shares of **Rs.1/- each (EVEN 9818)**. The voting rights for fully paid-up equity shareholders shall be in proportion to their shares in the paid-up equity share capital of the Company as on the Cut-off Date. Members cannot exercise votes by proxy on Postal Ballot.

#### Registration of e-mail ID

Members who have not registered their email IDs are requested to do so at the earliest. Members holding shares in:

- Electronic mode can register their email ID by contacting their respective Depository Participant(s) ("DP").
- Physical mode can register their email ID with the KFinTech. Requests can be emailed to einward.ris@kfintech.com. All updations to be done through ISR Forms only.

Mr. Ashish Shah, Practicing Company Secretary, Proprietor of M/s. Ashish Shah & Associates, Ahmedabad (Membership No.: 5974, COP No.: 4178 and Peer Review Certificate No.: S2001GJ041700) have been appointed as the Scrutinizer(s) for conducting the Postal Ballot only through remote e-voting process in a fair and transparent manner. The Scrutinizer decision on the validity of remote e-voting will be final.

The resolution, if passed by the requisite majority, shall be deemed to have been passed on Sunday, July 19, 2026 i.e. the last date of remote e-voting process. The result of remote e-voting will be announced on or before Tuesday, July 21, 2026. These results will also be displayed along with the Scrutinizer Report on the notice board of the Company at its Registered Office and its Corporate Office. The results will also be posted on the website of the Company at [www.dicabs.com](http://www.dicabs.com), website of KFinTech at <https://evoting.kfintech.com> and will also be intimated to Stock Exchanges at [www.seindia.com](http://www.seindia.com) and [www.bseindia.com](http://www.bseindia.com).

In case of any queries, Members may visit Help and FAQs section available at KFinTech website <https://evoting.kfintech.com>. For any grievances related to remote e-voting, please contact KFin Technologies Limited, Ms. C. Shobha Anand, Selenium Building, Tower-B, Plot No. 31 & 32, Financial District, Nanakramguda, Serilingampally, Rangareddy, Hyderabad 500 032 Telangana, India or email at [evoting@kfintech.com](mailto:evoting@kfintech.com) or contact on Toll Free No. 1800 309 4001. Members are requested to carefully read all the notes set out in the Postal Ballot Notice and in particular manner of casting vote through remote e-voting.

By Order of the Board  
For, Diamond Power Infrastructure Limited  
sd/-  
**Jayesh Patel**  
Company Secretary  
ICSI Mem.No.: A14898

Place : Ahmedabad  
Date : 19-06-2026

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### CORRIGENDUM TO FORM G INVITATION FOR EXPRESSION OF INTEREST VIVIMED LABS LIMITED (Under Corporate Insolvency Resolution Process)

This corrigendum is issued to the public at large and all prospective resolution applicants in respect of the Invitation for Expression of Interest (Form G) published on June 14, 2026, under Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The following entry shall be read as forming part of the Form G:

Sl.	RELEVANT PARTICULARS
17.	Details of the corporate debtor's registration or status as MSME. The Corporate Debtor is registered as a Micro, Small or Medium Enterprise under the provisions of the Micro, Small and Medium Enterprises Development Act, 2006.

All other terms and conditions of the Form G published on June 14, 2026, shall remain unchanged and continue to have full force and effect.

Sd/-  
T Narayana Swamy  
Interim Resolution Professional of Vivimed Labs Limited  
Date: June 20, 2026  
Place: Bengaluru  
Reg. No.: IBB/IIA-002/IP-N01078/2020-2021/13427

### GVP INFOTECH LIMITED

(CIN: L74110DL2011PLC221111)  
Regd. Office: Office No. 710, Naurang House, Kasturba Gandhi (KG) Road, Connaught PLA, CE, New Delhi, India - 110 001 Tel: +91-769828406  
Email ID: secretanial@gvpinfotech.com, Website: https://gvpinfotech.com

#### NOTICE FOR RECORD DATE FOR FIRST AND FINAL CALL ON PARTLY PAID-UP RIGHTS EQUITY SHARES OF THE COMPANY

Notice is hereby given that the Company has fixed **Thursday, 25th June, 2026** as the Record Date for the purpose of determining the holders of the Partly paid-up Rights Equity Shares of the Company to whom the call notice will be sent for payment of the First and Final call of Rs. 5.00/- each (out of which Re. 1.00/- will be adjusted towards face value and Rs. 4.00/- will be adjusted towards securities premium) on the outstanding 2,11,72,007 partly paid-up Rights Equity Shares of the Company having a Face Value of Rs. 2.00/- each with Re. 1.00/- paid-up ("Rights Equity Shares") which were allotted on 30th July, 2025, on Rights Basis pursuant to the Letter of Offer ("LOF") dated 1st July, 2025.

Sd/-  
For GVP Infotech Limited  
Dhaval Jitendrakumar Mistry  
Director  
DIN: 03411290  
Date: 19th June, 2026  
Place: Delhi

### NLC India Limited

(Navratna - Government of India Enterprise)  
Regd. Office: No.125, B.V.R. Power High Road, Mysuru, Chennai 600 016  
Corporate Office: Block-1, Neyveli - 607 801, Cuddalore District, Tamil Nadu.  
CIN: L30260TN1956GO00307 Website: www.nlcindia.in

#### SPECIAL WINDOW FOR RE-LODGE OF TRANSFER REQUESTS OF PHYSICAL SHARES

Notice is hereby given that pursuant to SEBI Circular SEBI/HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated 30<sup>th</sup> January, 2026, the Company has opened a special window exclusively for the re-lodgement of transfer requests of Physical shares. This applies specifically to transfer requests that were originally lodged before 1<sup>st</sup> April, 2019, but were rejected/returned/not processed due to the deficiency in the documents/process or otherwise. The special window is open till 04<sup>th</sup> February, 2027. Re-lodgement of legally valid and complete documents for transfer of physical shares, where there is no dispute on ownership will be considered. Eligible investors are requested to submit their application along with requisite documents on or before 04<sup>th</sup> February, 2027 with our Registrar and Share Transfer Agent (RTA), Integrated Registry Management Services Private Limited.

During this period, securities that are re-lodged for transfer will be issued only in dematerialized (demat) form. Investors are required to have a demat account and should submit a copy of their Client Master List (CML) along with the requisite documents and Original Share Certificates, while re-lodging the transfer request with the Registrar and Share Transfer Agent (RTA). The appropriate procedure will be followed for such transfer-cum-demat requests. In case of any query or assistance, please contact our Registrar and Share Transfer Agent (RTA) at einward@integratedindia.in or at 044-28140801/803. You may also reach out to them by visiting their office at 2<sup>nd</sup> Floor, Kences Towers, No. 1, Ramakrishna Street, North Usman Road, T-Nagar, Chennai - 600 017.

Date : 19.06.2026 For NLC India Limited  
Place : Chennai Company Secretary

PUBLIC SECTOR IS YOURS : HELP IT TO HELP YOU

### LUMAX INDUSTRIES LIMITED

(CIN: L74899DL1981PLC012804)  
Registered Office: 2<sup>nd</sup> Floor, Harbans Bhawan-II, Commercial Complex, Nangal Raya, New Delhi - 110046  
Corporate Office: Plot No. 878, Udyog Vihar, Phase V, Gurugram-122016, Haryana  
Phone: 0124-4760000, Email: lumaxshare@lumaxmail.com  
Website: www.lumaxworld.in/lumaxindustries

#### (FOR THE ATTENTION OF EQUITY SHAREHOLDERS OF THE COMPANY) TRANSFER OF UNPAID/UNCLAIMED DIVIDEND AND THE UNDERLYING EQUITY SHARES TO THE INVESTOR EDUCATION AND PROTECTION FUND (IEPF)

Dear Shareholders,  
Notice is hereby given pursuant to the provisions of Section 124 of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the IEPF Rules"), as amended from time to time, every Company is required to transfer to the Investor Education and Protection Fund (IEPF), the money in the Unpaid Dividend Account of the Company which remains unpaid or unclaimed for a period of 7 (seven) consecutive years or more from the date it was transferred to such account and the Company is required to inform the Shareholders whose shares are liable to be transferred to the IEPF three months prior to the due date of transfer of shares and simultaneously publish the notice in the newspapers.  
Further, pursuant to the provisions of Section 124(6) of the Companies Act, 2013, read with IEPF Rules, all shares in respect of which dividend has not been paid or claimed for seven consecutive years or more shall also be transferred to IEPF i.e. in case any dividend is paid for any year during the said period of seven consecutive years, the shares shall not be transferred to IEPF.

In view of above, we wish to inform you that the due date for transfer into IEPF of the Unpaid/Unclaimed Dividend lying in the Unpaid Dividend Account of the Company for the Financial Year 2018-19 is **September 22, 2026**. Accordingly, concerned Shareholders are requested to kindly claim the Unpaid/unclaimed Dividend.

The Company has sent the individual notices through Speed Post/Registered Post, at the latest available address of the concerned Shareholders to the concerned Shareholders whose dividend is lying unpaid/unclaimed for the financial year 2018-19 and also to the shareholders whose shares are liable to be transferred to the IEPF, requesting them to take appropriate action on or before **September 22, 2026**.

The Shareholders may further note that the complete list of Shareholders whose dividend(s) are lying unpaid/unclaimed against their Folio/DP-ID Client ID, in the Unpaid Dividend Accounts of the Company from the Financial Year 2018-19 onwards and also those whose shares are due for transfer to the IEPF is being uploaded on the website of the Company at [www.lumaxworld.in/lumaxindustries](http://www.lumaxworld.in/lumaxindustries) under the Investors Section.

In case the Company does not receive any communication from the concerned shareholders on or before **September 22, 2026**, the Company with a view to adhere with the requirements of the IEPF Rules, transfer the dividend and their corresponding shares to the IEPF, without any further notice, by following the due procedure as stipulated in the IEPF Rules.

Please note that once the dividend and their corresponding shares are credited to the IEPF, no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said IEPF Rules. It may also please be noted that all subsequent corporate benefits such as Bonus Shares, Dividend etc. that may accrue in relation to the above shares will also be credited to the said IEPF Demat Account.

The shareholder may note that both, the unclaimed dividend(s) and the equity share(s) already transferred to IEPF (including all the benefits accrued on such shares) can be claimed by submitting an online application electronically (web form IEPF-5) available on the website of the Ministry of Corporate Affairs at [www.mca.gov.in](http://www.mca.gov.in) and sending physical copy of the same, duly signed, to the attention of Head Officer, Lumax Industries Limited at the Lumax Corporate Headquarters (Plot No. 878, Phase V, Udyog Vihar, Sector 19, Gurugram, Haryana 122016), along with the e-form submission acknowledgment/challan and requisite documents enumerated in web form IEPF-5.

In case of any queries on the above matter, Shareholders are requested to contact the Company's Registrar and Transfer Agent, Mr. Rajeev Kumar, Deputy Manager at KFin Technologies Limited, Unit: Lumax Industries Limited, Selenium Tower B, Plot No. 31-32, Serilingampally Mandal, Financial District, Nanakramguda, Hyderabad - 500032 Telangana, India. Tel.: 18003094001, Email ID: rajeev.kr@kfintech.com.

For LUMAX INDUSTRIES LIMITED  
Raajesh Kumar Gupta  
Executive Director and Company Secretary  
M No. ACS 8709  
Place: Gurugram  
Date : 19/06/2026

### TATA POWER

(Corporate Contracts Department, 5<sup>th</sup> Floor Station B)  
Tata Power, Trombay Thermal Power Station Chembur-Mahul, Mumbai 400074, Maharashtra, India.  
(Board Line: 022-47175323, Mobile: 8435633224) CIN: L2820MH1919PLC000567

#### NOTICE INVITING TENDER

The Tata Power Company Limited invites tender from eligible vendors for the following package:

**1) Service required for Statutory compliance at Trombay Generating Station for period of 3 years.**

Interested and eligible bidders to submit Tender Fee and Authorization Letter before **3<sup>rd</sup> July 2026**. For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Also, all future corrigendum's if any, to the said tender will be published on Tender section of above website (**Tata Power - Business Associates - Tender Documents**) only.

### FORM G INVITATION FOR EXPRESSION OF INTEREST FOR M/S MAN INFRAPROJECTS LIMITED CONSTRUCTION SERVICES IN RESPECT OF COMMERCIAL OR RESIDENTIAL BUILDINGS AND COLONISING (Under regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No. Man Infraprojects Limited CIN:U70101MH2006PLC164930
2.	Address of the registered office 102, Man House, 2nd Floor, Opposite Pawan Hans, S.V. ROAD, Vile Parle - West, Mumbai - 400056.
3.	URL of website The Corporate Debtor has no active website.
4.	Details of place where majority of fixed assets are located. The major assets of the Corporate Debtor are located at Mumbai.
5.	Installed capacity of main products/services The Corporate Debtor is into the business of Real Estate and owns properties located in Mumbai.
6.	Quantity and value of main products/services sold in last financial year As per latest audited financial statements the revenue from operations is NIL for the financial year 2019-20.
7.	Number of employees/workmen As on Insolvency Commencement Date, there were no employees or workmen.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: Information can be sought through communication to the following email: E-mail: ip.maninfraprojects@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: Information can be sought through communication to the following email: E-mail: ip.maninfraprojects@gmail.com
10.	Last date for receipt of expression of interest 6th July, 2026
11.	Date of issue of provisional list of prospective resolution applicants 13th July, 2026
12.	Last date for submission of objections to provisional list 18th July, 2026
13.	Date of issue of final list of prospective resolution applicants 21st July, 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 24th July, 2026
15.	Last date for submission of resolution plans 24th August, 2026
16.	Process email ID to submit Expression of Interest ip.maninfraprojects@gmail.com
17.	{Details of the corporate debtor's registration status as MSME.} The Corporate Debtor is not a MSME.

Sd/-  
Manoj Kumar Agarwal  
Resolution Professional  
Man Infraprojects Limited (Under CIRP)  
Regn. No. IBB/IIA-001/IP-P00714/2017-2018/11222  
AFA No: AA1/11222/02/300627/109155 Valid till 30/06/2027  
Place: Mumbai  
Date: 20.06.2026

### DICABS DIAMOND POWER INFRASTRUCTURE LIMITED

Regd. Office : Vadadala, Phase - II, Savli, Vadodara, Gujarat, India - 391520  
Email ID : [cs@dicabs.com](mailto:cs@dicabs.com) | Website : [www.dicabs.com](http://www.dicabs.com)  
Phone : 02667-251354 / 251516 | CIN : L31300GJ1992PLC018198

#### NOTICE OF POSTAL BALLOT

NOTICE is hereby given that in compliance with the provisions of Sections 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 ("the Act"), Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules") and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), Secretarial Standard-2 on General Meetings ("SS-2"), read with the guidelines prescribed by the Ministry of Corporate Affairs ("MCA") for holding general meetings / conducting postal ballot process through Remote e-voting vide General Circular No. 03/2025 dated September 22, 2025 read with other circulars issued by MCA (referred to as 'MCA Circulars') and Circulars issued by Securities and Exchange Board of India ("SEBI Circulars") and other applicable laws and regulations, as amended from time to time (including any statutory modification(s) or amendment(s) or re-enactment thereof for the time being in force), to the Members of Diamond Power Infrastructure Limited (hereinafter referred to as "the Company") to transact the following special business as set out in the Postal Ballot notice dated June 18, 2026 (hereinafter referred to as "Postal Ballot Notice") by passing a Special Resolution by remote e-voting process ("remote e-voting") only.

Item No.	Description of Resolution	Type of Resolution
1.	To approve raising funds by way of issuance of Equity Shares through Qualified Institutions Placement (QIP)	Special Resolution

#### Instructions for remote e-voting

The Company is providing facility to the Members to exercise voting through electronic voting system ("remote e-voting") on the e-voting platform provided by KFinTech. The detailed procedure for casting of votes through remote e-voting has been provided in the Postal Ballot Notice. The instructions for remote e-voting forms part of Postal Ballot Notice.

The voting rights shall be reckoned on the paid-up equity shares registered in the name of the Members as on that date. Members are requested to provide their assent or dissent through remote e-voting only. A person who is not a member as on the cut-off date should treat the Notice for information purpose only.

The remote e-voting period shall commence on Saturday, June 20, 2026 (9:00 a.m. IST) and end on Sunday, July 19, 2026 (5:00 p.m. IST). During this period, Members of the Company holding shares either in physical form or in dematerialised form, may cast their vote by remote e-voting in proportion to their shares in the paid-up equity share capital of the Company. The remote e-voting module shall be disabled on Sunday, July 19, 2026 at (5:00 p.m. IST) and remote e-voting shall not be allowed beyond the same.

Once the vote is cast on the resolution(s), the Member, whether partially or otherwise, will not be allowed to change it subsequently or cast the vote again. The shareholders are requested to cast their vote for **fully paid-up shares of Re.1/- each (EVEN 9818)**. The voting rights for fully paid-up equity shareholders shall be in proportion to their shares in the paid-up equity share capital of the Company as on the Cut-off Date. Members cannot exercise votes by proxy on Postal Ballot.

#### Registration of e-mail ID

Members who have not registered their email IDs are requested to do so at the earliest. Members holding shares in:  
- Electronic mode can register their email ID by contacting their respective Depository Participant(s) ("DP").  
- Physical mode can register their email ID with the KFinTech. Requests can be emailed to einward.ris@kfintech.com. All updations to be done through ISR Forms only.

Mr. Ashish Shah, Practicing Company Secretary, Proprietor of M/s. Ashish Shah & Associates, Ahmedabad (Membership No. : 5974, COP No. : 4178 and Peer Review Certificate No. : S2001GJ041700) have been appointed as the Scrutinizer(s) for conducting the Postal Ballot only through remote e-voting process in a fair and transparent manner. The Scrutinizer decision on the validity of remote e-voting will be final.

The resolution, if passed by the requisite majority, shall be deemed to have been passed on Sunday, July 19, 2026 i.e. the last date of remote e-voting process. The result of remote e-voting will be announced on or before Tuesday, July 21, 2026. These results will also be displayed along with the Scrutinizer Report on the notice board of the Company at its Registered Office and its Corporate Office. The results will also be posted on the website of the Company at [www.dicabs.com](http://www.dicabs.com), website of KFinTech at <https://evoting.kfintech.com> and will also be intimated to Stock Exchanges at [www.nseindia.com](http://www.nseindia.com) and [www.bseindia.com](http://www.bseindia.com).

In case of any queries, Members may visit Help and FAQs section available at KFinTech website <https://evoting.kfintech.com>. For any grievances related to remote e-voting, please contact KFin Technologies Limited, Ms. C. Shobha Anand, Selenium Building, Tower-B, Plot No. 31 & 32, Financial District, Nanakramguda, Serilingampally, Rangareddy, Hyderabad 500 032 Telangana, India or email at [evoting@kfintech.com](mailto:evoting@kfintech.com) or contact on Toll Free No. 1800 309 4001.

Members are requested to carefully read all the notes set out in the Postal Ballot Notice and in particular manner of casting vote through remote e-voting.

By Order of the Board  
For, Diamond Power Infrastructure Limited  
sd/-  
Jayesh Patel  
Company Secretary  
ICSI Mem.No. : A14898  
Place : Ahmedabad  
Date : 19-06-2026

### DEE

piping systems

### DEE DEVELOPMENT ENGINEERS LIMITED

CIN: L74140HR1988PLC030225  
Regd. Address: Unit 1, Prithla - Talapur Road, Village Talapur, Dist. Palwal, Haryana - 121102, India  
Phone No.: 01275 248 345, Website: [www.deeping.com](http://www.deeping.com)

#### CORRIGENDUM TO THE NOTICE OF EXTRAORDINARY GENERAL MEETING DATED JUNE 03, 2026

DEE Development Engineers Limited ("the Company") had issued a notice dated June 03, 2026 ("Notice") for convening an Extraordinary General Meeting ("EGM"), on Saturday, June 27, 2026 at 01:00 p.m., to the Members of the Company seeking their approval on the matters set out in the Notice.

A Corrigendum has been sent to the Members of the Company on June 18, 2026, by electronic means to those members whose names appear in the Register of Members/Register of Beneficial Owners maintained by the Depositories, and whose email IDs are registered with the Company/Depositories as on the cut-off date i.e., May 29, 2026

The Corrigendum shall form an integral part of, and shall always be read in conjunction with, the Notice together with the Explanatory Statement annexed thereto. You are requested to take note that except for the changes specified in the Corrigendum, the contents of the Notice and the Explanatory Statement thereto, remain unchanged.

The Corrigendum to the EGM Notice of the Company is also being made available on the website of the Company at [https://www.deeping.com/document/investor/Corrigendum\\_of\\_EGM\\_Notice.pdf](https://www.deeping.com/document/investor/Corrigendum_of_EGM_Notice.pdf) and on the websites of the Stock Exchanges, i.e., BSE at <https://www.bseindia.com> and NSE at <https://www.nseindia.com>, and on the website of National Securities Depository Limited ("NSDL") (the agency engaged for providing e-voting facility) at <https://www.evoting.nsdl.com/> and on the website of MUGF Intime India Private Limited ("RTA") at <https://in.mnmpms.mugf.com/>.

For DEE Development Engineers Limited  
Sd/-  
Ranjan Kumar Sarangi  
Company Secretary & Compliance Officer  
Membership No.: F 8604  
Date: June 18, 2026  
Place: Palwal, Haryana

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ONE CAN POSSESS  
KNOWLEDGE

FINANCIAL EXPRESS  
Read to Lead





